This is a digitally signed Gazette, to verify click here.
http://rajpatrahimachal.nic.in

राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

शनिवार, 21 अप्रैल, 2018 / 01 वैशाख, 1940

हिमाचल प्रदेश सरकार

वित्त विभाग
कोष, लेखा एवम् लॉटरी

अधिसूचना

शिमला–171002, 19 अप्रैल, 2018

संख्याः 3–1/75–फिन(टी0एण्डए0)–IV.—हिमाचल प्रदेश के राज्यपाल, भारत के संविधान के अनुच्छेद 309 के परन्तुक द्वारा प्रदत शक्तियों और इस निमित उन्हें सामर्थ्यकारी बनाने वाली अन्य समस्त

शक्तियों का प्रयोग करते हुए, हिमाचल प्रदेश वित्त और लेखा सेवा में नियुक्त व्यक्तियों की भर्ती और सेवा की शर्तों को विनियमित करने के लिए निम्नलिखित नियम बनाते हैं, अर्थात्:––

1. **संक्षिप्त नाम और प्रारम्भ.––**(1) इन नियमों का संक्षिप्त नाम हिमाचल प्रदेश वित्त और लेखा सेवा नियम, 2018 है।

(2) ये नियम ई–गजट, हिमाचल प्रदेश में प्रकाशन की तारीख से प्रवृत्त होंगे ।

(3) ये, इन नियमों से संलग्न परिशिष्ट–क में विनिर्दिष्ट समस्त पदों को लागू होंगे।

2. **परिभाषाएं.––**इन नियमों में, जब तक कि कोई बात विषय या संदर्भ में विरूद्ध न हो:

(क) **''राज्यपाल''** से भारत के संविधान के अनुच्छेद 155 के अधीन हिमाचल प्रदेश राज्य के लिए नियुक्त राज्यपाल अभिप्रेत है;

(ख) **''सरकार''** से हिमाचल प्रदेश सरकार अभिप्रेत है;

(ग) **''आयोग''** से हिमाचल प्रदेश लोक सेवा आयोग अभिप्रेत हैं;

(घ) **''उपाबन्ध''** से इन नियमों से संलग्न उपाबन्ध अभिप्रेत हैं;

(ङ) **''ड्यूटी पद''** से उपाबन्ध–I में विनिर्दिष्ट कोई पद अथवा सरकार द्वारा इस प्रकार घोषित कोई अन्य पद अभिप्रेत है और इसके अंतर्गत उसी पदनाम वाला कोई अस्थायी पद, जो किसी समरूप वेतनमान सहित उस उपाबन्ध में किसी पद के रूप में विनिर्दिष्ट है;

(च) **''परिशिष्ट''** से इन नियमों के से संलग्न परिशिष्ट अभिप्रेत हैं;

(छ) **''विभाग''** से हिमाचल प्रदेश वित्त विभाग (कोष, लेखा एवम् लॉटरी) अभिप्रेत है;

(ज) **''निदेशक''** से निदेशक, कोष, लेखा एवम् लॉटरी, हिमाचल प्रदेश अभिप्रेत है;

(झ) **''सेवा में नियुक्ति''** से ड्यूटी पद पर नियुक्ति अभिप्रेत है, चाहे वह स्थायी, अस्थायी या स्थानापन्न आधार पर या परिवीक्षा पर हो;

(ञ) **''सेवा''** से हिमाचल प्रदेश वित्त एवम् लेखा सेवा अभिप्रेत है;

(ट) **''मान्यता प्राप्त विश्वविद्यालय''** से भारत में विधि द्वारा निगमित कोई विश्वविद्यालय अथवा कोई अन्य विश्वविद्यालय अभिप्रेत है जो सरकार द्वारा इन नियमों के प्रयोजन के लिए मान्यता प्राप्त विश्वविद्यालय घोषित किया गया है;

(ठ) **''प्रतियोगिता परीक्षा''** से इन नियमों के अधीन आयोग द्वारा आयोजित की जाने वाली प्रतियोगिता परीक्षा अभिप्रेत है; और

(ड) **''परीक्षा''** से आयोग द्वारा, सेवा के अनुभाग अधिकारी के चयन के लिए संचालित परीक्षा अभिप्रेत है।

3. **सेवा का विस्तार.––**परिशिष्ट ''क'' में प्रगणित पदों पर सेवा के अधिकारियों को तैनात किया जाएगा। हिमाचल प्रदेश सरकार के स्वामित्वाधीन या नियन्त्रणाधीन समस्त पब्लिक सेक्टर उपक्रमों / निगमों / बोर्डों / विश्वविद्यालयों, सरकार के वित्त विभाग (कोष, लेखा एवम् लॉटरी) से अनुभाग

अधिकारी, सहायक नियन्त्रक / उप नियन्त्रक / संयुक्त नियन्त्रक / नियन्त्रक (वित्त एवम् लेखा), वित्तीय सलाहकार / मुख्य लेखा अधिकारी, प्रबन्धक वित्त / महा प्रबन्धक (वित्त) आदि पदों के लिए इस सेवा के अधिकारियों की सेवाएं अभिप्राप्त करेंगे:

परन्तु यदि इन पब्लिक सेक्टर उपक्रमों / निगमों / बोर्डों / विश्वविद्यालयों को उनकी विशेष अपेक्षाओं के दृष्टिगत कुछ विशेषज्ञ कार्मिकों की सेवाएं प्राप्त करना अपेक्षित है तो वे सरकार के वित्त विभाग (कोष, लेखा एवम् लॉटरी) से ''निराक्षेप प्रमाण पत्र'' प्राप्त करने के पश्चात् ही विशेषज्ञ लेखा कार्मिकों को ले / भर्ती कर सकते हैं।

4. पदों की संख्या और वर्गीकरण.––(1) इस सेवा में इन नियमों के उपाबन्ध–I में विनिर्दिष्ट पद समाविष्ट होंगे।

(2) सेवा की प्राधिकृत संख्या का, प्रत्येक तीन वर्ष के अन्तराल पर, जो सरकार के वित्त विभाग (कोष, लेखा एवम् लॉटरी) द्वारा संवर्ग (काडर) पुनर्विलोकन समिति का गठन करके सरकार द्वारा वाँछनीय हो, पुनः परीक्षण किया जाएगा और संवर्ग (काडर) पुनर्विलोकन समिति, सेवा की प्राधिकृत संख्या को समग्र रूप से तथा विभागवार / संगठनवार अवधारित करने के लिए ऐसे परिवर्तन / परिवर्धन कर सकेगी, जैसे उचित समझे जाएं;

परन्तु यह कि इन नियमों की कोई भी बात, ऐसे पदों की संख्या में बढ़ौतरी करने या उनमें कमी करने या भिन्न–भिन्न पदनामों और वेतनमानों सहित नए पदों का चाहे स्थायी रूप से या अस्थायी रूप से, सृजन करने के सरकार के अन्तर्निहित अधिकार को प्रभावित नहीं करेगी:

परन्तु यह और कि सरकार के किसी भी विभाग में और सरकार के स्वामित्वाधीन या नियन्त्रणाधीन पब्लिक सेक्टर उपक्रमों / निगमों / बोर्डों / विश्वविद्यालयों में सृजित ऐसा नया पद / ऐसे नए पद, इन नियमों के उपाबन्ध–क में सम्मिलित किये गए समझे जाएंगे।

5. सेवा का वेतनमान.––सेवा के सदस्य ऐसे वेतनमान के हकदार होंगे जैसे कि सरकार द्वारा इन नियमों के उपाबन्ध–I में समय–समय पर विहित किए जाएं।

6. अभ्यर्थियों की राष्ट्रीयता.––सेवा में नियुक्ति के लिए अभ्यर्थियों का भारत का नागरिक होना अनिवार्य है।

7. अभ्यर्थियों के चयन के लिए निरर्हताएं.––कोई भी व्यक्ति:

(क) जिसने किसी ऐसे व्यक्ति के साथ विवाह किया है अथवा विवाह का करार किया है जिसका पति अथवा पत्नी जीवित है; या

(ख) जिसने अपने पति अथवा पत्नी के जीवित रहते किसी अन्य व्यक्ति के साथ विवाह किया है अथवा विवाह का करार किया है:

परन्तु यदि सरकार का समाधान हो जाता है कि ऐसा विवाह ऐसे व्यक्ति और विवाह के अन्य पक्षकार को लागू स्वीय विधि के अधीन अनुज्ञेय है और ऐसा करने के अन्य आधार हैं तो वह किसी व्यक्ति को इस नियम के प्रवर्तन से छूट प्रदान कर सकेगी।

8. सेवा के लिए नियुक्ति.––सेवा में नियुक्ति सरकार द्वारा की जाएगी।

9. भर्ती की पद्धति और अर्हताएं.––जैसा इन नियमों से संलग्न उपाबन्ध–I में विनिर्दिष्ट है।

10. विभागीय परीक्षा.––सेवा में प्रत्येक सदस्य को हिमाचल प्रदेश विभागीय परीक्षा नियम, 1997 में यथाविहित विभागीय परीक्षा उत्तीर्ण करनी होगी।

11. नियुक्ति पर कार्यग्रहण करने में असफल रहने का परिणाम.––सरकार के किसी अन्य नियम या अनुदेशों में अन्तर्विष्ट किसी प्रतिकूल बात के होते हुए भी, सेवा में नियुक्ति पर, यदि कोई अभ्यर्थी आदेशों की प्राप्ति की तारीख से एक मास के भीतर या न्यायोचित आधारों पर कार्यग्रहण करने हेतु प्रदत्त विस्तार के भीतर अपनी नियुक्ति पर कार्य ग्रहण करने के सरकार के आदेशों से भिन्न किसी भी कारण से असफल रहता है, तो सेवा में उसकी नियुक्ति रद्द कर दी जाएगीः

परन्तु पद पर कार्य ग्रहण करने के लिए प्रारम्भ में अनुज्ञात एक मास की अवधि सहित तीन मास की अवधि से अधिक का कोई विस्तार प्रदान नहीं किया जाएगा।

12. सेवा में नियुक्त व्यक्तियों की परिवीक्षा अवधि.––जैसा कि इन नियमों से संलग्न उपाबन्ध–I में विनिर्दिष्ट है।

13. सेवा का दायित्व.––सेवा का सदस्य किसी भी विभाग या पब्लिक सेक्टर उपक्रमों / निगमों / बोर्डों / विश्वविद्यालयों में, किसी भी स्थान पर, चाहे वह हिमाचल प्रदेश राज्य में हो अथवा राज्य के बाहर, सेवा करने के लिए, सरकार से ऐसा करने का आदेश प्राप्त होने पर, दायी होगा।

14. अनुशासन, शास्तियां और अपीलें.––अनुशासन, दण्ड और अपीलों के मामलों में सेवा के सदस्य, सरकार द्वारा यथा अंगीकृत और समय–समय पर संशोधित केन्द्रीय सिविल सेवाएं (वर्गीकरण, नियन्त्रण और अपील) नियम, 1965 द्वारा शासित होंगे।

15. आरक्षण.––सेवा में नियुक्ति, हिमाचल प्रदेश सरकार द्वारा समय–समय पर अनुसूचित जातियों / अनुसूचित जनजातियों / अन्य पिछड़े वर्गों और व्यक्तियों के अन्य प्रवर्गों के लिए सेवा में आरक्षण की बाबत जारी किए गए आदेशों के अध्यधीन होगी।

16. सेवा में नियुक्त व्यक्तियों की वरिष्ठता.––प्रत्येक कॉडर में सेवा के सदस्यों की वरिष्ठता सरकार द्वारा समय–समय पर जारी प्रक्रिया / निर्देशों के अनुसार निर्धारित की जाएगी।

17. छुट्टी, पेंशन और सेवा की अन्य शर्तें.––सेवा के सदस्य छुट्टी, पेंशन और अन्य सभी मामलों के सबंध में, जो इन नियमों में विनिर्दिष्टतः उल्लिखित नहीं हैं, सरकार द्वारा समय–समय पर विरचित / अंगीकृत सुसंगत नियमों में अंतर्विष्ट छुट्टी और पेंशन नियमों द्वारा विनियमित होंगे। सेवा के सदस्य इन नियमों के अन्तर्गत से भिन्न सेवा की अन्य शर्तों के सम्बन्ध में, सरकार द्वारा समय–समय पर जारी नियमों, आदेशों और अनुदेशों द्वारा विनियमित होंगे।

18. इन नियमों में अभिव्यक्ततः उपबंधित नहीं किये गए मामले.––इन नियमों में विनिर्दिष्टतः उल्लेखित नहीं किए गए समस्त मामलों के सम्बन्ध में, सेवा का सदस्य उन साधारण नियमों द्वारा विनियमित किया जाएगा, जो सरकार द्वारा इस बाबत भारत के संविधान के उपबंधों के अधीन बनाए गए हों या इसके पश्चात् बनाए जाएं।

19. निर्वचन.––इन नियमों के निर्वचन के सम्बन्ध में यदि कोई प्रश्न उठता है तो उस पर सरकार का विनिश्चय अंतिम होगा।

20. शिथिल करने की शक्ति.––जहां राज्य सरकार की यह राय हो कि ऐसा करना आवश्यक या समीचीन है, वहां वह, कारणों को लिखित में अभिलिखित करके और आयोग के परामर्श से, आदेश द्वारा, इन नियमों के किन्हीं उपबन्धों को किसी वर्ग या व्यक्ति (व्यक्तियों) के प्रवर्ग या पद (पदों) की बाबत शिथिल कर सकेगीः

परन्तु यह कि अर्हताएं और अनुभव संबंधी उपबन्ध शिथिल नहीं किए जाएंगे।

21. निरसन और व्यावृत्तियां.–– (1) अधिसूचना संख्याः 13–1 / 75–फिन(टी एण्ड ए)–III, तारीख 15 नवम्बर, 2011 द्वारा अधिसूचित हिमाचल प्रदेश अधीनस्थ लेखा सेवा (सामान्य शाखा) प्रशिक्षण और परीक्षा नियम, 2011, अधिसूचना संख्याः 3–1 / 75–फिन(टी एण्ड ए)–III, तारीख 31 मार्च, 2014 द्वारा अधिसूचित हिमाचल प्रदेश अधीनस्थ लेखा सेवा (सामान्य शाखा) प्रशिक्षण और परीक्षा (प्रथम संशोधन) नियम, 2014 अधिसूचना संख्याः फिन(टी आर)ए(3)–3 / 95, तारीख 13 जुलाई, 2007 द्वारा अधिसूचित हिमाचल प्रदेश वित्त विभाग, कोष, लेखा एवम् लॉटरी, नियन्त्रक (वित्त एवम् लेखा) वर्ग–I (राजपत्रित) भर्ती और प्रोन्नति नियम, 2007, अधिसूचना संख्याः फिन(टी आर)ए(3)–3 / 95, तारीख 03 मई, 2012 द्वारा अधिसूचित हिमाचल प्रदेश वित्त विभाग, कोष, लेखा एवम् लॉटरी, नियन्त्रक (वित्त एवम् लेखा) वर्ग–I (राजपत्रित) भर्ती और प्रोन्नति (प्रथम संशोधन) नियम, 2012, अधिसूचना संख्याः फिन(टी आर)ए(3)–1 / 88, तारीख 13 जुलाई, 2007 द्वारा अधिसूचित हिमाचल प्रदेश वित्त विभाग, कोष, लेखा एवम् लॉटरी, संयुक्त नियन्त्रक (वित्त एवम् लेखा) वर्ग–I (राजपत्रित) भर्ती और प्रोन्नति नियम, 2007, अधिसूचना संख्याः फिन(टी आर)ए(3)–9 / 83, तारीख 13 जुलाई, 2007 द्वारा अधिसूचित हिमाचल प्रदेश वित्त विभाग, कोष, लेखा एवम् लॉटरी, उप नियन्त्रक (वित्त एवम् लेखा) वर्ग–I (राजपत्रित) भर्ती और प्रोन्नति नियम, 2007 और अधिसूचना संख्याः फिन(टी आर)ए(3)–8 / 83, तारीख 13 जुलाई, 2007 द्वारा अधिसूचित हिमाचल प्रदेश वित्त विभाग, कोष, लेखा एवम् लॉटरी, सहायक नियन्त्रक (वित्त एवम् लेखा) वर्ग–I (राजपत्रित) भर्ती और प्रोन्नति नियम, 2007 का एतद् द्वारा निरसन किया जाता है।

(2) ऐसे निरसन के होते हुए भी उपर्युक्त उप–नियम (1) के अधीन इस प्रकार निरसित सुसंगत नियमों के अधीन की गई कार्यवाही इन नियमों के अधीन विधिमान्य रूप में की गई कोई बात या समझी जाएगी।

आदेश द्वारा,

(डा0 श्रीकान्त बाल्दी, भा0प्र0से0)
अतिरिक्त मुख्य सचिव (वित्त),
हिमाचल प्रदेश सरकार।

––––––––––

परिशिष्ट ''क''

क्रम संख्या	पद का नाम और वेतनमान	भर्ती की पद्धति, भर्ती सीधी होगी या प्रोन्नति या सैकेण्डमैंट / स्थानान्तरण द्वारा और विभिन्न पद्धतियों द्वारा भरे जाने पद(पदों) की प्रतिशतता	प्रोन्नति / सैकेण्डमैंट / स्थानान्तरण द्वारा भर्ती की दशा में, वे श्रेणियां (ग्रेड) जिनसे प्रोन्नति / सैकेण्डमैंट / स्थानान्तरण किया जाना है
1.	2.	3.	4.
1.	अनुभाग अधिकारी पे बैण्ड ₹10300–34800+ ₹ 5000 / – ग्रेड पे	उपाबन्ध–I और–II के रूप में संलग्न, हिमाचल प्रदेश वित्त और लेखा सेवा के अधीन, अनुभाग अधिकारी के पद पर नियुक्ति के लिए प्रारम्भिक चयन प्रशिक्षण और परीक्षा नियमों में यथा विनिर्दिष्ट प्रतियोगी परीक्षा के आधार पर शतप्रतिशत सीधी भर्ती द्वारा।	लागू नहीं
2.	सहायक नियन्त्रक	शतप्रतिशत प्रोन्नति द्वारा	हिमाचल प्रदेश वित्त और लेखा सेवा के अनुभाग अधिकारियों में से प्रोन्नति द्वारा जिनका तीन वर्ष का

	पे बैण्ड ₹ 15600–39100+ ₹ 5400 / – ग्रेड पे		नियमित सेवाकाल या ग्रेड में की गई लगातार तदर्थ सेवा, यदि कोई हो, को सम्मिलित करके तीन वर्ष का नियमित सेवाकाल होः (I) परन्तु प्रोन्नति के प्रयोजन के लिए प्रत्येक कर्मचारी को, जनजातीय / कठिन / दुर्गम क्षेत्रों और दूरस्थ / ग्रामीण क्षेत्रों में पद (पदों)की ऐसे क्षेत्रों में पर्याप्त संख्या की उपलब्धता के अध्यधीन कम से कम एक कार्यकाल तक सेवा करनी होगीः परन्तु यह और कि उपर्युक्त परन्तुक (I) उन कर्मचारियों के मामले में लागू नहीं होगा, जिनकी अधिवर्षिता के लिए पांच वर्ष की या उससे कम की सेवा शेष रही हो। तथापि पांच वर्ष की यह शर्त प्रोन्नति के मामलों में लागू नहीं होगीः परन्तु यह और भी कि उन अधिकारियों / कर्मचारियों को, जिन्होंने जनजातीय / कठिन / दुर्गम क्षेत्रों और दूरस्थ / ग्रामीण क्षेत्रों में कम से कम एक कार्यकाल तक सेवा नहीं की है, तो उनके अपने–अपने संवर्ग (काडर) में सर्वथा उनकी वरिष्ठता के अनुसार स्थानान्तरण किया जाएगा। **स्पष्टीकरण I:**–उपर्युक्त परन्तुक (I) के प्रयोजन के लिए जनजातीय / कठिन / दुर्गम क्षेत्रों और दूरस्थ / ग्रामीण क्षेत्रों में 'कार्यकाल' से, प्रशासनिक अत्यावश्यकताओं / सुविधा को ध्यान में रखते हुए, साधारणतया तीन वर्ष की अवधि या ऐसे क्षेत्रों में तैनाती की इससे कम अवधि अभिप्रेत होगी। **स्पष्टीकरण II:**––उपर्युक्त परन्तुक (I) के प्रयोजन के लिए जनजातीय / कठिन क्षेत्र निम्न प्रकार से होंगेः– 1. जिला लाहौल एवं स्पिति। 2. चम्बा जिला का पांगी और भरमौर उप–मण्डल। 3. रोहडू उप–मण्डल का डोडरा क्वार क्षेत्र। 4. जिला शिमला की रामपुर तहसील का पन्द्रह बीस परगना, मुनिश दरकाली और ग्राम पंचायत काशापाट। 5. जिला कुल्लू का पन्द्रह बीस परगना। 6. कांगडा जिला के बैजनाथ उप–मण्डल का बड़ा भंगाल क्षेत्र। 7. जिला किन्नौर।

			8. सिरमौर जिला में, उप तहसील कमराउ के काठवाड़ और कोरगा पटवार वृत्त, रेणुका जी तहसील के भलाड़–भलौना और सांगना पटवार वृत्त और शिलाई तहसील के कोटा पाब पटवार वृत्त। 9. मण्डी जिला में करसोग तहसील का खनयोल–बगड़ा पटवार वृत्त, बाली चौकी उप तहसील के गाडा गुशैणी, मठियानी, घनयाड़, थाची, बागी, सोमगाड़ और खोलानाल पटवारवृत्त, पद्धर तहसील के झारवाड़, कुटगढ़, ग्रामन, देवगढ़, ट्रैला, रोपा, कथोग, सिल्ह–भडवानी, हस्तपुर, घमरेड़ और भटेड़ पटवार वृत्त थुनाग तहसील के चियुनी, कालीपार, मानगढ़, थाच बगड़ा, उत्तरी मगरु और दक्षिणी मगरु पटवार वृत्त और सुन्दरनगर तहसील का बटवाड़ा पटवार वृत्त। **स्पष्टीकरण III.**—उपर्युक्त परन्तुक (I) के प्रयोजन के लिए दूरस्थ / ग्रामीण क्षेत्र निम्न प्रकार से होंगेः– (*i*) उप–मण्डल / तहसील मुख्यालय से 20 किलोमीटर की परिधि से परे के समस्त स्थान। (*ii*) राज्य मुख्यालय और जिला मुख्यालय से 15 किलोमीटर की परिधि से परे के समस्त स्थान जहाँ के लिए बस सेवा उपलब्ध नहीं है और 3 (तीन) किलोमीटर से अधिक की पैदल यात्रा करनी पड़ती है। (*iii*) कर्मचारी का, उसके प्रवर्ग को ध्यान में लाए बिना अपने गृह नगर या गृह नगर क्षेत्र के साथलगती 20 किलोमीटर की परिधि के भीतर का क्षेत्र। (II) प्रोन्नति के सभी मामलों में पद पर नियमित नियुक्ति से पूर्व सम्भरण (पोषक) पद में की गई लगातार तदर्थ सेवा, यदि कोई हो, इन नियमों में यथाविहित सेवाकाल के लिए, इस शर्त के अध्यधीन प्रोन्नति के लिए गणना में भी जाएगी, कि सम्भरक (पोषक) प्रवर्ग में तदर्थ नियुक्ति / प्रोन्नति, भर्ती और प्रोन्नति नियमों के उपबन्धों के अनुसार चयन की उचित स्वीकार्य प्रक्रिया को अपनाने के पश्चात् की गई थीः परन्तु उन सभी मामलों में जिनमें कोई कनिष्ठ व्यक्ति सम्भरक (पोषक) पद में अपने कुल सेवाकाल (तदर्थ आधार पर की गई सेवा सहित, जो नियमित सेवा / नियुक्ति के अनुसरण में हो) के आधार पर

			उपर्युक्त निर्दिष्ट उपबन्धों के कारण विचार किए जाने का पात्र हो जाता है, वहां उससे वरिष्ठ सभी व्यक्ति अपने–अपने प्रवर्ग / पद / काडर में विचार किए जाने के पात्र समझे जाएंगे और विचार करते समय कनिष्ठ व्यक्ति से ऊपर रखे जाएंगेः परन्तु यह और कि उन सभी पदधारियों की, जिन पर प्रोन्नति के लिए विचार किया जाना है, की कम से कम तीन वर्ष न्यूनतम अर्हता सेवा या पद के भर्ती और प्रोन्नति नियमों में विहित सेवा, जो भी कम हो, होगीः परन्तु यह और भी, कि जहां कोई व्यक्ति पूर्वगामी परन्तुक की अपेक्षाओं के कारण प्रोन्नति किए जाने सम्बन्धी विचार के लिए अपात्र हो जाता है, वहां उससे कनिष्ठ व्यक्ति भी ऐसी प्रोन्नति के विचार के लिए अपात्र समझा जाएगा / समझे जाएंगे। **स्पष्टीकरण.––**अन्तिम परन्तुक के अन्तर्गत कनिष्ठ पदधारी प्रोन्नति के लिए अपात्र नहीं समझा जाएगा यदि वरिष्ठ अपात्र व्यक्ति भूतपूर्व सैनिक है जिसे डिमोबिलाईजड आर्मड फोर्सिज परसोनल (रिजर्वेशन आफ वैकेन्सीज इन हिमाचल स्टेट नॉन टैक्नीकल सर्विसीज) रुल्ज, 1972 के नियम–3 के उपबन्धों के अन्तर्गत भर्ती किया गया है और तद्धीन वरीयता लाभ दिए गए हों या जिसे एक्स–सर्विसमैन (रिजर्वेशन आफ वैकेन्सीज इन दि हिमाचल प्रदेश टैक्नीकल सर्विसीज) रुल्ज, 1985 के नियम–3 के उपबन्धों के अन्तर्गत भर्ती किया गया हो और तद्धीन वरीयता लाभ दिए गए हों। (*ii*) इसी प्रकार स्थायीकरण के सभी मामलों में ऐसे पद पर नियमित नियुक्ति से पूर्व सम्भरक (पोषक) पद पर की गई लगातार तदर्थ सेवा, यदि कोई हो, सेवा काल के लिए गणना में ली जाएगी । यदि तदर्थ नियुक्ति / प्रोन्नति, उचित चयन के पश्चात् और भर्ती और प्रोन्नति नियमों के उपबन्धों के अनुसार की गई थीः परन्तु की गई तदर्थ सेवा गणना में लेने के पश्चात् स्थायीकरण के फलस्वरुप पारस्परिक वरीयता अपरिवर्तित रहेगी।
3.	उप नियन्त्रक पे बैण्ड ₹ 15600–39100+ ₹ 6600 / – ग्रेड पे	शतप्रतिशत प्रोन्नति द्वारा	हिमाचल प्रदेश वित्त और लेखा सेवा के सहायक नियन्त्रकोंमें से प्रोन्नति द्वारा जिनका तीन वर्ष का नियमित सेवाकाल या ग्रेड में की गई लगातार तदर्थ सेवा, यदि कोई हो, को सम्मिलित करके तीन वर्ष का नियमित सेवाकाल हो, ऐसा न होने पर हिमाचल प्रदेश वित्त और लेखा सेवा के सहायक नियन्त्रकों में से प्रोन्नति द्वारा जिनका हिमाचल प्रदेश वित्त और लेखा सेवा के सहायक नियन्त्रक और हिमाचल प्रदेश वित्त और लेखा सेवा के अनुभाग अधिकारी के रूप में

			संयुक्ततः छह वर्ष का नियमित सेवाकाल या की गई लगातार तदर्थ सेवा, यदि कोई हो, को सम्मिलित करके छह वर्ष का नियमित सेवाकाल हो जिसमें से हिमाचल प्रदेश वित्त और लेखा सेवा के सहायक नियन्त्रक के रूप में दो वर्ष की सेवा अनिवार्य होगी। (I) परन्तु प्रोन्नति के प्रयोजन के लिए प्रत्येक कर्मचारी को, जनजातीय / कठिन / दुर्गम क्षेत्रों और दूरस्थ / ग्रामीण क्षेत्रों में पद (पदों)की ऐसे क्षेत्रों में पर्याप्त संख्या की उपलब्धता के अध्यधीन कम से कम एक कार्यकाल तक सेवा करनी होगीः परन्तु यह और कि दूरस्थ / ग्रामीण क्षेत्रों में तैनाती स्थानन्तरण के सिवाय, उपर्युक्त परन्तुक (I) उन कर्मचारियों के मामले में लागू नहीं होगा, जिनकी अधिवर्षिता के लिए पांच वर्ष की या उससे कम की सेवा शेष रही हो। तथापि पांच वर्ष की यह शर्त प्रोन्नति के मामलों में लागू नहीं होगीः परन्तु यह और भी कि उन अधिकारियों / कर्मचारियों को, जिन्होंने जनजातीय / कठिन / दुर्गम क्षेत्रों और दूरस्थ / ग्रामीण क्षेत्रों में कम से कम एक कार्यकाल तक सेवा नहीं की है, तो उनके अपने–अपने संवर्ग (काडर) में सर्वथा उनकी वरिष्ठता के अनुसार स्थानान्तरण किया जाएगा। **स्पष्टीकरण I**:– उपर्युक्त परन्तुक (I) के प्रयोजन के लिए जनजातीय / कठिन / दुर्गम क्षेत्रों और दूरस्थ / ग्रामीण क्षेत्रों में 'कार्यकाल' से, प्रशासनिक अत्यावश्यकताओं / सुविधा को ध्यान में रखते हुए, साधारणतया तीन वर्ष की अवधि या ऐसे क्षेत्रों में तैनाती की इससे कम अवधि अभिप्रेत होगी। **स्पष्टीकरण II:**–उपर्युक्त परन्तुक (I) के प्रयोजन के लिए जनजातीय / कठिन क्षेत्र निम्न प्रकार से होंगेः– 1. जिला लाहौल एवं स्पिति। 2. चम्बा जिला का पांगी और भरमौर उप–मण्डल। 3. रोहडू उप मण्डल का डोडरा क्वार क्षेत्र। 4. जिला शिमला की रामपुर तहसील का पन्द्रह बीस परगना, मुनिश दरकाली और ग्राम पंचायत काशापाट। 5. जिला कुल्लू का पन्द्रह बीस परगना।

			6. कांगडा जिला के बैजनाथ उप मण्डल का बड़ा भंगाल क्षेत्र। 7. जिला किन्नौर। 8. सिरमौर जिला मेंउप तहसील कमराउ के काठवाड़ और कोरगा पटवार वृत्त, रेणुका जी तहसील के भलाड़–भलौना और सांगना पटवार वृत्त और शिलाई तहसील के कोटा पाब पटवार वृत्त। 9. मण्डी जिला में करसोग तहसील का खनयोल–बगड़ा पटवार वृत्त, बाली चौकी उप तहसील के गाडा गुशैणी, मठियानी, घनयाड़, थाची, बागी, सोमगाड़ और खोलानाल पटवार वृत्त, पद्धर तहसील के झारवाड़, कुटगढ़, ग्रामन, देवगढ़, ट्रैला, रोपा, कथोग, सिल्ह–भडवानी, हस्तपुर, घमरेड़ और भटेड़ पटवार वृत्त थुनाग तहसील के चियुनी, कालीपार, मानगढ़, थाच बगड़ा, उत्तरी मगरु और दक्षिणी मगरु पटवार वृत्त और सुन्दरनगर तहसील का बटवाड़ा पटवार वृत्त। **स्पष्टीकरण** III:—उपर्युक्त परन्तुक (I) के प्रयोजन के लिए दूरस्थ / ग्रामीण क्षेत्र निम्न प्रकार से होंगेः– (*i*) उप–मण्डल / तहसील मुख्यालय से 20 किलोमीटर की परिधि से परे के समस्त स्थान। (*ii*) राज्य मुख्यालय और जिला मुख्यालय से 15 किलोमीटर की परिधि से परे के समस्त स्थान जहाँ के लिए बस सेवा उपलब्ध नहीं है और 3 (तीन) किलोमीटर से अधिक की पैदल यात्रा करनी पड़ती है। (*iii*) कर्मचारी का, उसके प्रवर्ग को ध्यान में लाए बिना अपने गृह नगर या गृह नगर क्षेत्र के साथ लगती 20 किलोमीटर की परिधि के भीतर का क्षेत्र। (II) प्रोन्नति के सभी मामलों में पद नियमित नियुक्ति से पूर्व सम्भरण (पोषक) पद में की गई लगातार तदर्थ सेवा, यदि कोई हो, इन नियमों में यथाविहित सेवाकाल के लिए, इस शर्त के अध्यधीन प्रोन्नति के लिए गणना में भी जाएगी, कि सम्भरक (पोषक) प्रवर्ग में तदर्थ नियुक्ति / प्रोन्नति, भर्ती और प्रोन्नति नियमों के उपबन्धों

			के अनुसार चयन की उचित स्वीकार्य प्रक्रिया को अपनाने के पश्चात् की गई थीः परन्तु उन सभी मामलों में जिनमें कोई कनिष्ठ व्यक्ति सम्भरक (पोषक) पद में अपने कुल सेवाकाल (तदर्थ आधार पर की गई सेवा सहित, जो नियमित सेवा / नियुक्ति के अनुसरण में हो) के आधार पर उपर्युक्त निर्दिष्ट उपबन्धों के कारण विचार किए जाने का पात्र हो जाता है, वहां उससे वरिष्ठ सभी व्यक्ति अपने–अपने प्रवर्ग / पद / काडर में विचार किए जाने के पात्र समझे जाएंगे और विचार करते समय कनिष्ठ व्यक्ति से ऊपर रखे जाएंगे। परन्तु यह और कि उन सभी पदधारियों की, जिन पर प्रोन्नति के लिए विचार किया जाना है, की कम से कम तीन वर्ष न्यूनतम अर्हता सेवा या पद के भर्ती और प्रोन्नति नियमों में विहित सेवा, जो भी कम हो, होगीः परन्तु यह और भी, कि जहां कोई व्यक्ति पूर्वगामी परन्तुक की अपेक्षाओं के कारण प्रोन्नति किए जाने सम्बन्धी विचार के लिए अपात्र हो जाता है, वहां उससे कनिष्ठ व्यक्ति भी ऐसी प्रोन्नति के विचार के लिए अपात्र समझा जाएगा / समझे जाएंगें। **स्पष्टीकरणः**–अन्तिम परन्तुक के अन्तर्गत कनिष्ठ पदधारी प्रोन्नति के लिए अपात्र नहीं समझा जाएगा यदि वरिष्ठ अपात्र व्यक्ति भूतपूर्व सैनिक है जिसे डिमोबिलाईजड आर्मड फोर्सिज परसोनल (रिजर्वेशन आफ वैकेन्सीज इन हिमाचल स्टेट नॉन टैक्नीकल सर्विसीज) रुल्ज, 1972 के नियम–3 के उपबन्धों के अन्तर्गत भर्ती किया गया है और तद्धीन वरीयता लाभ दिए गए हों या जिसे एक्स–सर्विसमैन (रिजर्वेशन आफ वैकेन्सीज इन दि हिमाचल प्रदेश टैक्नीकल सर्विसीज) रुल्ज,1985 के नियम–3 के उपबन्धों के अन्तर्गत भर्ती किया गया हो और तद्धीन वरीयता लाभ दिए गए हों। (*ii*) इसी प्रकार स्थायीकरण के सभी मामलों में ऐसे पद पर नियमित नियुक्ति से पूर्व सम्भरक (पोषक) पद पर की गई लगातार तदर्थ सेवा, यदि कोई हो, सेवा काल के लिए गणना में ली जाएगी। यदि तदर्थ नियुक्ति / प्रोन्नति , उचित चयन के पश्चात् और भर्ती और प्रोन्नति नियमों के उपबन्धों के अनुसार की गई थीः परन्तु की गई तदर्थ सेवा गणना में लेने के पश्चात् स्थायीकरण के फलस्वरुप पारस्परिक वरीयता अपरिवर्तित रहेगी।

4.	संयुक्त नियन्त्रक पे बैण्ड ₹ 15600–39100+ ₹ 7800 / – ग्रेड पे	शतप्रतिशत प्रोन्नति द्वारा	हिमाचल प्रदेश वित्त और लेखा सेवा के उप नियन्त्रकों में से प्रोन्नति द्वारा जिनका तीन वर्ष का नियमित सेवाकाल या ग्रेड में की गई लगातार तदर्थ सेवा, यदि कोई हो, को सम्मिलित करके तीन वर्ष का नियमित सेवाकाल हो, ऐसा न होने पर हिमाचल प्रदेश वित्त और लेखा सेवा के उप नियन्त्रकों में से प्रोन्नति द्वारा जिनका हिमाचल प्रदेश वित्त और लेखा सेवा के उप नियन्त्रक और हिमाचल प्रदेश वित्त और लेखा सेवा के सहायक नियन्त्रक के रूप में संयुक्ततः छह वर्ष का नियमित सेवाकाल या की गई लगातार तदर्थ सेवा, यदि कोई हो, को सम्मिलित करके छह वर्ष का नियमित सेवाकाल हो जिसमें से हिमाचल प्रदेश वित्त और लेखा सेवा के उप–नियन्त्रक के रूप में दो वर्ष की सेवा अनिवार्य होगी। (I) परन्तु प्रोन्नति के प्रयोजन के लिए प्रत्येक कर्मचारी को, जनजातीय / कठिन / दुर्गम क्षेत्रों और दूरस्थ / ग्रामीण क्षेत्रों में पद (पदों) की ऐसे क्षेत्रों में पर्याप्त संख्या की उपलब्धता के अध्यधीन कम से कम एक कार्यकाल तक सेवा करनी होगीः परन्तु यह और कि दूरस्थ / ग्रामीण क्षेत्रों में तैनाती स्थानान्तरण के सिवाय, उपर्युक्त परन्तुक (I) उन कर्मचारियों के मामले में लागू नहीं होगा, जिनकी अधिवर्षिता के लिए पांच वर्ष की या उससे कम की सेवा शेष रही हो। तथापि पांच वर्ष की यह शर्त प्रोन्नति के मामलों में लागू नहीं होगीः परन्तु यह और भी कि उन अधिकारियों / कर्मचारियों को,जिन्होंने जनजातीय / कठिन / दुर्गम क्षेत्रों और दूरस्थ / ग्रामीण क्षेत्रों में कम से कम एक कार्यकाल तक सेवा नहीं की है, उनके अपने–अपने संवर्ग (काडर) में सर्वथा उनकी वरिष्ठता के अनुसार स्थानान्तरण किया जाएगा। **स्पष्टीकरण I:**–उपर्युक्त परन्तुक (I) के प्रयोजन के लिए जनजातीय / कठिन / दुर्गम क्षेत्रों और दूरस्थ / ग्रामीण क्षेत्रों में 'कार्यकाल' से, प्रशासनिक अत्यावश्यकताओं / सुविधा को ध्यान में रखते हुए, साधारणतया तीन वर्ष की अवधि या ऐसे क्षेत्रों में तैनाती की इससे कम अवधि अभिप्रेत होगी। **स्पष्टीकरण II:**–उपर्युक्त परन्तुक (I) के प्रयोजन के लिए जनजातीय / कठिन क्षेत्र निम्न प्रकार से होंगेः– 1. जिला लाहौल एवं स्पिति। 2. चम्बा जिला का पांगी और भरमौर उप–मण्डल।

			3. रोहडू उप मण्डल का डोडरा क्वार क्षेत्र। 4. जिला शिमला की रामपुर तहसील का पन्द्रह बीस परगना, मुनिश दरकाली और ग्राम पंचायत काशापाट। 5. जिला कुल्लू का पन्द्रह बीस परगना। 6. कांगडा जिला के बैजनाथ उप मण्डल का बड़ा भंगाल क्षेत्र। 7. जिला किन्नौर। 8. सिरमौर जिला में उप तहसील कमराउ के काठवाड़ और कोरगा पटवार वृत्त, रेणुका जी तहसील के भलाड़–भलौना और सांगना पटवार वृत्त और शिलाई तहसील के कोटा पाब पटवार वृत्त। 9. मण्डी जिला में करसोग तहसील का खनयोल–बगड़ा पटवार वृत्त, बाली चौकी उप तहसील के गाडा गुशैणी, मठियानी, घनयाड़, थाची, बागी, सोमगाड़ और खोलानाल पटवार वृत्त, पद्धर तहसील के झारवाड़, कुटगढ़, ग्रामन, देवगढ़, ट्रैला, रोपा, कथोग, सिल्ह–भडवानी, हस्तपुर, घमरेड और भटेड़ पटवार वृत्त थुनाग तहसील के चियुनी, कालीपार, मानगढ़, थाच बगड़ा, उत्तरी मगरु और दक्षिणी मगरु पटवार वृत्त और सुन्दरनगर तहसील का बटवाड़ा पटवार वृत्त। **स्पष्टीकरण III:—** उपर्युक्त परन्तुक (I) के प्रयोजन के लिए दूरस्थ / ग्रामीण क्षेत्र निम्न प्रकार से होंगेः– (*i*) उप–मण्डल / तहसील मुख्यालय से 20 किलोमीटर की परिधि से परे के समस्त स्थान। (*ii*) राज्य मुख्यालय और जिला मुख्यालय से 15 किलोमीटर की परिधि से परे के समस्त स्थान जहाँ के लिए बस सेवा उपलब्ध नहीं है और 3 (तीन) किलोमीटर से अधिक की पैदल यात्रा करनी पड़ती है। (*iii*) कर्मचारी का, उसके प्रवर्ग को ध्यान में लाए बिना अपने गृह नगर या गृह नगर क्षेत्र के साथ लगती 20 किलोमीटर की परिधि के भीतर का क्षेत्र। (II) प्रोन्नति के सभी मामलों में पद पर नियमित नियुक्ति से पूर्व सम्भरक (पोषक) पद में की गई

			लगातार तदर्थ सेवा, यदि कोई हो, इन नियमों में यथाविहित सेवाकाल के लिए, इस शर्त के अध्यधीन प्रोन्नति के लिए गणना में भी जाएगी कि सम्भरक (पोषक) प्रवर्ग में तदर्थ नियुक्ति / प्रोन्नति, भर्ती और प्रोन्नति नियमों के उपबन्धों के अनुसार चयन की उचित स्वीकार्य प्रक्रिया को अपनाने के पश्चात् की गई थी: परन्तु उन सभी मामलों में जिनमें कोई कनिष्ठ व्यक्ति सम्भरक (पोषक) पद में अपने कुल सेवाकाल (तदर्थ आधार पर की गई सेवा सहित, जो नियमित सेवा / नियुक्ति के अनुसरण में हो) के आधार पर उपर्युक्त निर्दिष्ट उपबन्धों के कारण विचार किए जाने का पात्र हो जाता है, वहां उससे वरिष्ठ सभी व्यक्ति अपने–अपने प्रवर्ग / पद / काडर में विचार किए जाने के पात्र समझे जाएंगे और विचार करते समय कनिष्ठ व्यक्ति से ऊपर रखे जाएंगे: परन्तु यह और कि उन सभी पदधारियों की, जिन पर प्रोन्नति के लिए विचार किया जाना है, की कम से कम तीन वर्ष न्यूनतम अर्हता सेवा या पद के भर्ती और प्रोन्नति नियमों में विहित सेवा, जो भी कम हो, होगी: परन्तु यह और भी, कि जहां कोई व्यक्ति पूर्वगामी परन्तुक की अपेक्षाओं के कारण प्रोन्नति किए जाने सम्बन्धी विचार के लिए अपात्र हो जाता है, वहां उससे कनिष्ठ व्यक्ति भी ऐसी प्रोन्नति के विचार के लिए अपात्र समझा जाएगा / समझे जाएंगे। **स्पष्टीकरण:–**अन्तिम परन्तुक के अन्तर्गत कनिष्ठ पदधारी प्रोन्नति के लिए अपात्र नहीं समझा जाएगा यदि वरिष्ठ अपात्र व्यक्ति भूतपूर्व सैनिक है जिसे डिमोबिलाईजड आर्मड फोर्सिज परसोनल (रिजर्वेशन आफ वैकेन्सीज इन हिमाचल स्टेट नान टैक्नीकल सर्विसीज) रुल्ज, 1972 के नियम–3 के उपबन्धों के अन्तर्गत भर्ती किया गया है और तद्धीन वरीयता लाभ दिए गए हों या जिसे एक्स–सर्विसमैन (रिजर्वेशन आफ वैकेन्सीज इन दि हिमाचल प्रदेश टैक्नीकल सर्विसीज)रुल्ज,1985 के नियम–3 के उपबन्धों के अन्तर्गत भर्ती किया गया हो और तद्धीन वरीयता लाभ दिए गए हों। (*ii*) इसी प्रकार स्थायीकरण के सभी मामलों में ऐसे पद पर नियमित नियुक्ति से पूर्व सम्भरक (पोषक) पद पर की गई लगातार तदर्थ सेवा, यदि कोई हो, सेवा काल के लिए गणना में ली जाएगी। यदि तदर्थ नियुक्ति / प्रोन्नति, उचित चयन के पश्चात् और भर्ती और प्रोन्नति नियमों के उपबन्धों के अनुसार की गई थी:

			परन्तु की गई तदर्थ सेवा को गणना में लेने के पश्चात् स्थायीकरण के फलस्वरुप पारस्परिक वरीयता अपरिवर्तित रहेगी।
5.	नियन्त्रक पे बैण्ड ₹ 15600–39100+ ₹ 8400/– ग्रेड पे	शतप्रतिशत प्रोन्नति द्वारा	हिमाचल प्रदेश वित्त और लेखा सेवा के संयुक्त नियन्त्रक में से प्रोन्नति द्वारा जिनका तीन वर्ष का नियमित सेवाकाल या ग्रेड में की गई लगातार तदर्थ सेवा, यदि कोई हो, को सम्मिलित करके तीन वर्ष का नियमित सेवाकाल हो, ऐसा न होने पर हिमाचल प्रदेश वित्त और लेखा सेवा के संयुक्त नियन्त्रकों में से प्रोन्नति द्वारा जिनका हिमाचल प्रदेश वित्त और लेखा सेवा के संयुक्त नियन्त्रक और हिमाचल प्रदेश वित्त और लेखा सेवा के उप नियन्त्रक के रूप में संयुक्ततः छह वर्ष का नियमित सेवाकाल या की गई लगातार तदर्थ सेवा, यदि कोई हो, को सम्मिलित करके छह वर्ष का नियमित सेवाकाल हो जिसमें से हिमाचल प्रदेश वित्त और लेखा सेवा के उप–नियन्त्रक के रूप में दो वर्ष की सेवा अनिवार्य होगी। (I) परन्तु प्रोन्नति के प्रयोजन के लिए प्रत्येक कर्मचारी को, जनजातीय/कठिन/दुर्गम क्षेत्रों और दूरस्थ/ग्रामीण क्षेत्रों में पद (पदों) की ऐसे क्षेत्रों में पर्याप्त संख्या की उपलब्धता के अध्यधीन कम से कम एक कार्यकाल तक सेवा करनी होगीः परन्तु यह और कि दूरस्थ/ग्रामीण क्षेत्रों में तैनाती स्थानान्तरण के सिवाय, उपर्युक्त परन्तुक (I) उन कर्मचारियों के मामले में लागू नहीं होगा, जिनकी अधिवर्षिता के लिए पांच वर्ष की या उससे कम की सेवा शेष रही हो। तथापि पांच वर्ष की यह शर्त प्रोन्नति के मामलों में लागू नहीं होगीः परन्तु यह और भी कि उन अधिकारियों/कर्मचारियों को, जिन्होंने जनजातीय/कठिन/दुर्गम क्षेत्रों और दूरस्थ/ग्रामीण क्षेत्रों में कम से कम एक कार्यकाल तक सेवा नहीं की है, तो उनके अपने–अपने संवर्ग (काडर) में सर्वथा उनकी वरिष्ठता के अनुसार स्थानान्तरण किया जाएगा। **स्पष्टीकरण I:**–उपर्युक्त परन्तुक (I) के प्रयोजन के लिए जनजातीय/कठिन/दुर्गम क्षेत्रों और दूरस्थ/ग्रामीण क्षेत्रों में 'कार्यकाल' से, प्रशासनिक अत्यावश्यकताओं/सुविधा को ध्यान में रखते हुए, साधारणतया तीन वर्ष की अवधि या ऐसे क्षेत्रों में तैनाती की इससे कम अवधि अभिप्रेत होगी। **स्पष्टीकरण II:**–उपर्युक्त परन्तुक (I) के प्रयोजन के लिए जनजातीय/कठिन क्षेत्र निम्न प्रकार से होंगेः–

			1. जिला लाहौल एवं स्पिति। 2. चम्बा जिला का पांगी और भरमौर उप–मण्डल। 3. रोहडू उप मण्डल का डोडरा क्वार क्षेत्र। 4. जिला शिमला की रामपुर तहसील का पन्द्रह बीस परगना, मुनिश दरकाली और ग्राम पंचायत काशापाट। 5. जिला कुल्लू का पन्द्रह बीस परगना। 6. कांगडा जिला के बैजनाथ उप मण्डल का बड़ा भंगाल क्षेत्र। 7. जिला किन्नौर। 8. सिरमौर जिला में उप तहसील कमराउ के काठवाड़ और कोरगा पटवार वृत्त, रेणुका जी तहसील के भलाड़–भलौना और सांगना पटवार वृत्त और शिलाई तहसील के कोटा पाब पटवार वृत्त। 9. मण्डी जिला में करसोग तहसील का खनयोल–बगड़ा पटवार वृत्त, बाली चौकी उप तहसील के गाडा गुशैणी, मठियानी, घनयाड़, थाची, बागी, सोमगाड़ और खोलानाल पटवार वृत्त, पद्धर तहसील के झारवाड़, कुटगढ़, ग्रामन, देवगढ़, ट्रैला, रोपा, कथोग, सिल्ह–भडवानी, हस्तपुर, घमरेड और भटेड़ पटवार वृत्त थुनाग तहसील के चियुनी, कालीपार, मानगढ़, थाच बगड़ा, उत्तरी मगरु और दक्षिणी मगरु पटवार वृत्त और सुन्दरनगर तहसील का बटवाड़ा पटवार वृत्त। **स्पष्टीकरण III:**—उपर्युक्त परन्तुक (I) के प्रयोजन के लिए दूरस्थ / ग्रामीण क्षेत्र निम्न प्रकार से होंगेः– (*i*) उप–मण्डल / तहसील मुख्यालय से 20 किलोमीटर की परिधि से परे के समस्त स्थान। (*ii*) राज्य मुख्यालय और जिला मुख्यालय से 15 किलोमीटर की परिधि से परे के समस्त स्थान जहॉ के लिए बस सेवा उपलब्ध नहीं है और 3 (तीन) किलोमीटर से अधिक की पैदल यात्रा करनी पड़ती है।

			(*iii*) कर्मचारी का, उसके प्रवर्ग को ध्यान में लाए बिना अपने गृह नगर या गृह नगर क्षेत्र के साथ लगती 20 किलोमीटर की परिधि के भीतर का क्षेत्र। (II) प्रोन्नति के सभी मामलों में पद पर नियमित नियुक्ति से पूर्व सम्भरक (पोषक) पद में की गई लगातार तदर्थ सेवा, यदि कोई हो, इन नियमों में यथाविहित सेवाकाल के लिए, इस शर्त के अध्यधीन प्रोन्नति के लिए गणना में भी जाएगी, कि सम्भरक (पोषक) प्रवर्ग में तदर्थ नियुक्ति / प्रोन्नति, भर्ती और प्रोन्नति नियमों के उपबन्धों के अनुसार चयन की उचित स्वीकार्य प्रक्रिया को अपनाने के पश्चात् की गई थीः परन्तु उन सभी मामलों में जिनमें कोई कनिष्ठ व्यक्ति सम्भरक (पोषक) पद में अपने कुल सेवाकाल (तदर्थ आधार पर की गई सेवा सहित, जो नियमित सेवा / नियुक्ति के अनुसरण में हो) के आधार पर उपर्युक्त निर्दिष्ट उपबन्धों के कारण विचार किए जाने का पात्र हो जाता है, वहां उससे वरिष्ठ सभी व्यक्ति अपने–अपने प्रवर्ग / पद / काडर में विचार किए जाने के पात्र समझे जाएंगे और विचार करते समय कनिष्ठ व्यक्ति से ऊपर रखे जाएंगेः परन्तु यह और कि उन सभी पदधारियों की, जिन पर प्रोन्नति के लिए विचार किया जाना है, की कम से कम तीन वर्ष न्यूनतम अर्हता सेवा या पद के भर्ती और प्रोन्नति नियमों में विहित सेवा, जो भी कम हो, होगीः परन्तु यह और भी, कि जहां कोई व्यक्ति पूर्वगामी परन्तुक की अपेक्षाओं के कारण प्रोन्नति किए जाने सम्बन्धी विचार के लिए अपात्र हो जाता है, वहां उससे कनिष्ठ व्यक्ति भी ऐसी प्रोन्नति के विचार के लिए अपात्र समझा जाएगा / समझे जाएंगे। **स्पष्टीकरणः–**अन्तिम परन्तुक के अन्तर्गत कनिष्ठ पदधारी प्रोन्नति के लिए अपात्र नहीं समझा जाएगा यदि वरिष्ठ अपात्र व्यक्ति भूतपूर्व सैनिक है जिसे डिमोबिलाईजड आर्मड फोर्सिज परसोनल (रिजर्वेशन आफ वैकेन्सीज इन हिमाचल स्टेट नान टैक्नीकल सर्विसीज) रुल्ज, 1972 के नियम–3 के उपबन्धों के अन्तर्गत भर्ती किया गया है और तद्धीन वरीयता लाभ दिए गए हों या जिसे एक्स–सर्विसमैन (रिजर्वेशन आफ वैकेन्सीज इन दि हिमाचल प्रदेश टैक्नीकल सर्विसीज) रुल्ज, 1985 के नियम–3 के उपबन्धों के अन्तर्गत भर्ती किया गया हो और तद्धीन वरीयता लाभ दिए गए हों।

			(*ii*) इसी प्रकार स्थायीकरण के सभी मामलों में ऐसे पद पर नियमित नियुक्ति से पूर्व सम्भरक (पोषक) पद पर की गई लगातार तदर्थ सेवा, यदि कोई हो, सेवा काल के लिए गणना में ली जाएगी। यदि तदर्थ नियुक्ति / प्रोन्नति, उचित चयन के पश्चात् और भर्ती और प्रोन्नति नियमों के उपबन्धों के अनुसार की गई थीः परन्तु की गई तदर्थ सेवा गणना में लेने के पश्चात् स्थायीकरण के फलस्वरुप पारस्परिक वरीयता अपरिवर्तित रहेगी।

उपाबन्ध–I

1.	क	पद का नाम	अनुभाग अधिकारी
	ख	पदों की संख्या	96 (छियानवे)
	ग	वर्गीकरण	वर्ग–II (राजपत्रित)
	घ	वेतनमान	रू0 10300–34800 जमा रू0 5000 / –ग्रेड पे
	ङ	चयन पद अथवा अचयन	लागू नहीं
	च	सीधी भर्ती के लिए आयु	18 से 45 वर्ष **टिप्पणः** प्रतियोगी परीक्षा में बैठने के लिए आयु सीमा की गणना उस वर्ष के प्रथम दिवस से की जाएगी जिसमें पद (पदों) को अभ्यर्थियों / कर्मचारियों से आवेदन आमंत्रित करने के लिए हिमाचल प्रदेश लोक सेवा आयोग द्वारा विज्ञापित किया गया है।
	छ	सीधी भर्ती किऐ जाने वाले व्यक्ति (व्यक्तियों) के लिए अपेक्षित न्यूनतम शैक्षिक व अन्य अर्हताएं।	मान्यता प्राप्त विश्वविद्यालय से स्नातक की उपाधि सहित हिमाचल प्रदेश राज्य के विभाग / बोर्ड / निगम / स्वायत्त निकाय / विश्वविद्यालय / सहकारी बैंक में 03 (तीन) वर्ष का नियमित सेवाकाल।
	ज	सीधी भर्ती किये जाने वाले व्यक्ति के लिए विहित आयु और शैक्षिक अर्हता प्रोन्नति की दशा में लागू होंगी या नहीं।	**आयुः** लागू नहीं **शैक्षिक अर्हताः** लागू नहीं
	झ	परिवीक्षा की अवधि, यदि कोई हो	दो वर्ष, जिसका एक वर्ष से अनाधिक ऐसी और अवधि के लिए विस्तार किया जा सकेगा जैसा सक्षम प्राधिकारी विशेष परिस्थितियों में और कारणों को लिखित में अभिलिखित करके आदेश दें।
	ञ	भर्ती की पद्धति, भर्ती सीधी होगी या प्रोन्नति / सैकेण्डमैंट / स्थानान्तरण	जैसा उपाबन्ध–I से संलग्न परिशिष्ट–क में

		द्वारा और विभिन्न पद्धतियों द्वारा भरे जाने वाले पद (पदों) की प्रतिशतता।	दिया गया है।
	ट	प्रोन्नति / सैकेंडमेंट / स्थानान्तरण द्वारा भर्ती की दशा में वे श्रेणियां (ग्रेड) जिन से प्रोन्नति / सैकेंडमेंट / स्थानान्तरण किया जाएगा।	लागू नहीं
	ठ	यदि विभागीय प्रोन्नति स्थायीकरण समिति विद्यमान हो तो उसकी संरचना।	**(क) विभागीय प्रोन्नति समितिः** लागू नहीं **(ख) विभागीय स्थायीकरण समितिः** जैसी सरकार द्वारा समय–समय पर गठित की जाए।
	ड	भर्ती के लिए जिन परिस्थितियों में हिमाचल प्रदेश लोक सेवा आयोग से परामर्श किया जाएगा।	जैसा विधि द्वारा अपेक्षित हो

2.	क	पद का नाम	सहायक नियन्त्रक
	ख	पदों की संख्या	73 (तिहत्तर)
	ग	वर्गीकरण	वर्ग–I (राजपत्रित)
	घ	वेतनमान	रू0 15600–39100 जमा रू0 5400 / –ग्रेड पे
	ङ	चयन पद अथवा अचयन	चयन
	च	सीधी भर्ती के लिए आयु	लागू नहीं
	छ	सीधी भर्ती किऐ जाने वाले व्यक्ति (व्यक्तियों) के लिए अपेक्षित न्यूनतम शैक्षिक व अन्य अर्हताएं।	**(क) अनिवार्य अर्हता (अर्हताएं):** लागू नहीं **(ख) वांछनीय अर्हता (अर्हताएं):** लागू नहीं
	ज	सीधी भर्ती किये जाने वाले व्यक्ति के लिए विहित आयु और शैक्षिक अर्हता प्रोन्नति की दशा में लागू होंगी या नहीं।	**आयुः** लागू नहीं **शैक्षिक अर्हताः** लागू नहीं
	झ	परिवीक्षा की अवधि, यदि कोई हो	लागू नहीं
	ञ	भर्ती की पद्धति, भर्ती सीधी होगी या प्रोन्नति / सैकेण्डमैंट / स्थानान्तरण द्वारा और विभिन्न पद्धतियों द्वारा भरे जाने वाले पद (पदों) की प्रतिशतता।	शतप्रतिशत प्रोन्नति द्वारा।
	ट	प्रोन्नति / सैकेंडमेंट / स्थानान्तरण द्वारा भर्ती की दशा में वे श्रेणियां (ग्रेड) जिन से प्रोन्नति / सैकेंडमेंट / स्थानान्तरण किया जाएगा।	जैसा उपाबन्ध–I से संलग्न परिशिष्ट–क में दिया गया है।

	ठ	यदि विभागीय प्रोन्नति स्थायीकरण समिति विद्यमान हो तो उसकी संरचना।	**विभागीय प्रोन्नति समितिः** विभागीय प्रोन्नति समिति की अध्यक्षता हिमाचल प्रदेश लोक सेवा आयोग के अध्यक्ष द्वारा या उसके द्वारा नामनिर्देशित आयोग के सदस्य द्वारा कि जाएगी। **विभागीय स्थायीकरण समितिः** जैसी सरकार द्वारा समय–समय पर गठित की जाए।
	ड	भर्ती के लिए जिन परिस्थितियों में हिमाचल प्रदेश लोक सेवा आयोग से परामर्श किया जाएगा।	जैसा विधि द्वारा अपेक्षित हो

3.	क	पद का नाम	उप नियन्त्रक
	ख	पदों की संख्या	25 (पच्चीस)
	ग	वर्गीकरण	वर्ग–I (राजपत्रित)
	घ	वेतनमान	रू0 15600–39100 जमा रू0 6600 / –ग्रेड पे
	ङ	चयन पद अथवा अचयन	चयन
	च	सीधी भर्ती के लिए आयु	लागू नहीं
	छ	सीधी भर्ती किऐ जाने वाले व्यक्ति (व्यक्तियों) के लिए अपेक्षित न्यूनतम शैक्षिक व अन्य अर्हताएं।	**शैक्षिक अर्हता (अर्हताएं)** : लागू नहीं **वांछनीय अर्हता (अर्हताएं):** लागू नहीं
	ज	सीधी भर्ती किये जाने वाले व्यक्ति के लिए विहित आयु और शैक्षिक अर्हता प्रोन्नति की दशा में लागू होंगी या नहीं।	**आयुः** लागू नहीं **शैक्षिक अर्हताः** लागू नहीं
	झ	परिवीक्षा की अवधि, यदि कोई हो	लागू नहीं
	ञ	भर्ती की पद्धति, भर्ती सीधी होगी या प्रोन्नति / सैकेण्डमैंट / स्थानान्तरण द्वारा और विभिन्न पद्धतियों द्वारा भरे जाने वाले पद (पदों) की प्रतिशतता।	शत प्रतिशत प्रोन्नति द्वारा
	ट	प्रोन्नति / सैकेंडमेंट / स्थानान्तरण द्वारा भर्ती की दशा में वे श्रेणियां (ग्रेड) जिन से प्रोन्नति / सैकेंडमेंट / स्थानान्तरण किया जाएगा।	जैसा उपाबन्ध–I से संलग्न परिशिष्ट–क मे दिया गया है।
	ठ	यदि विभागिय प्रोन्नति स्थायीकरण समिति विद्यमान हो तो उसकी संरचना।	जैसी सरकार द्वारा समय –समय पर गठित की जाए।

	ड	भर्ती के लिए जिन परिस्थितियों में हिमाचल प्रदेश लोक सेवा आयोग से परामर्श किया जाएगा	जैसा विधि द्वारा अपेक्षित हो

4.	क	पद का नाम	संयुक्त नियन्त्रक
	ख	पदों की संख्या	20 (बीस)
	ग	वर्गीकरण	वर्ग–I (राजपत्रित)
	घ	वेतनमान	रू 15600–39100 जमा रू 7800 / –ग्रेड पे
	ङ	चयन पद अथवा अचयन	चयन
	च	सीधी भर्ती के लिए आयु	लागू नहीं
	छ	सीधी भर्ती किऐ जाने वाले व्यक्ति (व्यक्तियों) के लिए अपेक्षित न्यूनतम शैक्षिक व अन्य अर्हताएं।	लागू नहीं
	ज	सीधी भर्ती किये जाने वाले व्यक्ति के लिए विहित आयु और शैक्षिक अर्हता प्रोन्नति की दशा में लागू होंगी या नहीं।	**आयुः** लागू नहीं **शैक्षिक अर्हताः** लागू नहीं
	झ	परिवीक्षा की अवधि, यदि कोई हो	लागू नहीं
	ञ	भर्ती की पद्धति, भर्ती सीधी होगी या प्रोन्नति / सैकेण्डमैंट / स्थानान्तरण द्वारा और विभिन्न पद्धतियों द्वारा भरे जाने वाले पद (पदों) की प्रतिशतता।	शत प्रतिशत प्रोन्नति द्वारा
	ट	प्रोन्नति / सैकेंडमेंट / स्थानान्तरण द्वारा भर्ती की दशा में वे श्रेणियां (ग्रेड) जिन से प्रोन्नति / सैकेंडमेंट / स्थानान्तरण किया जाएगा।	जैसा उपाबन्ध–I से संलग्न परिशिष्ट–क में दिया गया है।
	ठ	यदि विभागीय प्रोन्नति स्थायीकरण समिति विद्यमान हो तो उसकी संरचना।	जैसी सरकार द्वारा समय–समय पर गठित की जाए।
	ड	भर्ती के लिए जिन परिस्थितियों में हिमाचल प्रदेश लोक सेवा आयोग से परामर्श किया जाएगा।	जैसा विधि द्वारा अपेक्षित हो

5.	क	पद का नाम	नियन्त्रक
	ख	पदों की संख्या	5 (पांच)

	ग	वर्गीकरण	वर्ग–I (राजपत्रित)
	घ	वेतनमान	रू0 15600–39100 जमा रू0 8400 / –ग्रेड पे
	ङ	चयन पद अथवा अचयन	चयन
	च	सीधी भर्ती के लिए आयु	लागू नहीं
	छ	सीधी भर्ती किऐ जाने वाले व्यक्ति (व्यक्तियों) के लिए अपेक्षित न्यूनतम शैक्षिक व अन्य अर्हताएं।	**अनिवार्य अर्हता (अर्हताएं):** लागू नहीं **वांछनीय अर्हता (अर्हताएं):** लागू नहीं
	ज	सीधी भर्ती किये जाने वाले व्यक्ति के लिए विहित आयु और शैक्षिक अर्हता प्रोन्नति की दशा में लागू होंगी या नहीं।	**आयु:** लागू नहीं **शैक्षिक अर्हता:** लागू नहीं
	झ	परिवीक्षा की अवधि, यदि कोई हो	लागू नहीं
	ञ	भर्ती की पद्धति, भर्ती सीधी होगी या प्रोन्नति / सैकेण्डमैंट / स्थानान्तरण द्वारा और विभिन्न पद्धतियों द्वारा भरे जाने वाले पद (पदों) की प्रतिशतता।	शत प्रतिशत प्रोन्नति द्वारा
	ट	प्रोन्नति / सैकेंडमेंट / स्थानान्तरण द्वारा भर्ती की दशा में वे श्रेणियां (ग्रेड) जिन से प्रोन्नति / सैकेंडमेंट / स्थानान्तरण किया जाएगा।	जैसा उपाबन्ध–I से संलग्न परिशिष्ट–क में दिया गया है।
	ठ	यदि विभागीय प्रोन्नति स्थायीकरण समिति विद्यमान हो तो उसकी संरचना।	जैसी सरकार द्वारा समय–समय पर गठित की जाए।
	ड	भर्ती के लिए जिन परिस्थितियों में हिमाचल प्रदेश लोक सेवा आयोग से परामर्श किया जाएगा।	जैसा विधि द्वारा अपेक्षित हो

उपाबन्ध–II

हिमाचल प्रदेश वित्त एवं लेखा सेवा के अंतर्गत अनुभाग अधिकारी के पद पर नियुक्ति हेतु प्रारम्भिक चयन, प्रशिक्षण एवं परीक्षा के नियम

सेवा को विनियमित करने वाले नियमों में विहित अन्य शर्तों के अध्यधीन, "हिमाचल प्रदेश वित्त और लेखा सेवा" का प्रशिक्षण ले रहे अभ्यर्थियों का प्रारंभिक चयन तथा हिमाचल प्रदेश वित्त और लेखा सेवा भाग–I और भाग–II की परीक्षा का आयोजन निम्न प्रकार से विनियमित किया जाएगा:

1. प्रतियोगी हिमाचल प्रदेश वित्त एवं लेखा सेवा प्रवेश परीक्षा में बैठने वाले अभ्यर्थी (कर्मचारी) किसी विशेष अवकाश के हकदार नहीं होंगे। उन्हें इस परीक्षा के लिए अपने नियोक्ता से छुट्टी लेनी होगी।

2. हिमाचल प्रदेश वित्त एवं लेखा सेवा प्रतियोगी परीक्षा में बैठने के लिए अभ्यर्थियों को अपना व्यय स्वयं वहन करना होगा।

3. हिमाचल प्रदेश वित्त एवं लेखा सेवा भाग–I और भाग–II परीक्षा के लिए प्रशिक्षण ले रहे चयनित प्रशिक्षु अभ्यर्थी प्रशिक्षण सफलतापूर्वक पूर्ण करने और भाग–I और भाग–II परीक्षाओं को अर्हित करने के पश्चात्, कम से कमपांच वर्ष की अवधि के लिए सरकार या पब्लिक सेक्टर उपक्रमों / निगमों / बोर्डों / विश्वविद्यालयों में सेवा करने के लिए जैसे सरकार द्वारा अपेक्षित हो, पांच लाख रूपए (या ऐसी रकम जैसी सरकार द्वारा समय–समय पर अवधारित की जाए) का बन्धपत्र निष्पादित करेंगे। अपेक्षित बन्धपत्र प्रशिक्षु अभ्यर्थी द्वारा निदेशक, हिमाचल प्रदेश लोक प्रशासन, फेयरलॉन शिमला को अपने प्रशिक्षण की उपस्थिति के पहले ही दिन प्रस्तुत करना होगा, जो उक्त संस्थान द्वारा निदेशक, कोष, लेखा एवं लॉटरी हिमाचल प्रदेश शिमला को अभिलेख एवं आवश्यक कार्रवाई हेतु प्रेषित किया जाएगा।

4. प्रवेश परीक्षा के लिए विषय और पाठ्यक्रमः हिमाचल प्रदेश वित्त एवं लेखा सेवा परीक्षा की प्रारंभिक परीक्षा में बैठने वाले के लिए विषय और पाठ्यक्रम निम्न प्रकार से होगें:–

(क) प्रारंभिक परीक्षाः––मुख्य परीक्षा के लिए विहित पाठ्यक्रम के आधार पर नीचे यथा निर्दिष्ट 120 बहुविकल्पी प्रश्न होंगे। परीक्षा की अवधि दो घंटे की होगी। जिन अभ्यर्थियों को लिखित परीक्षा के लिए अर्हित घोषित किया गया है, उनके द्वारा प्राप्त अंकों को उनकी अंतिम मेरिट् के क्रम का अवधारण करने के लिए गणना में नहीं लिया जाएगा। मुख्य परीक्षा में दाखिला लेने वाले अभ्यर्थियों की संख्या भरी जाने वाली का दस गुणा होगीः

अंग्रेजी और हिंदी	40 प्रश्न
बहुप्रयोजनीय खाते (ओमनीबस अकाउन्टस)	40 प्रश्न
एफ. आर. एस. आर. एवं हिमाचल प्रदेश वित्तीय नियम, 2009	40 प्रश्न

टिप्पणः––समस्त प्रश्नों के (जैसा निम्न ब्यौरा दिया गया है) गलत उत्तरों के लिए नकारात्मक अंकन किया जाएगाः––

(क) प्रत्येक प्रश्न के उत्तर के लिए चार विकल्प होंगे। प्रत्येक प्रश्न, जिसके लिए अभ्यर्थी द्वारा गलत उत्तर दिया गया है, उस प्रश्न के लिए निर्धारित अंकों का एक चौथाई (0.25) अंक शास्तिस्वरूप काट दिए जाएंगे।

(ख) यदि अभ्यर्थी एक से अधिक उत्तर देता है तो उसे गलत उत्तर माना जाएगा चाहे दिए गए उत्तरों में से एक सही हो और उसके लिए वैसी ही शास्ति होगी जैसी उस प्रश्न के लिए उपरोक्त है।

(ग) यदि कोई प्रश्न रिक्त छोड दिया जाता है अर्थात् अभ्यर्थी द्वारा उसका कोई उत्तर नहीं दिया गया है तो उस प्रश्न के लिए कोई शास्ति नहीं होगी।

(घ) जहां किसी प्रश्न के चार विकल्पों में एक सही उत्तर के स्थान पर दो सही उत्तर हों तो समस्त उन अभ्यर्थियों को जो इन दो सही उत्तरों में से किसी एक को कूटबद्ध करता है तो उन्हे प्रश्न के लिए निर्धारित अंक दिए जाएंगे।

(ख) मुख्य परीक्षाः––मुख्य परीक्षा के लिए पाठ्यक्रम निम्न प्रकार से होगाः–

पेपर–I	अंग्रेजी और हिंदी	संक्षेपण, पत्र लेखन, टिप्पण एवं प्रारूपण तथा अभ्यर्थियों की शुद्ध अंग्रेजी / हिंदी लिखने की योग्यता को जांचने के अन्य सामान्य अंग्रेजी / हिन्दी के प्रश्न क्रमशः 75 अंकों के होंगे।
पेपर–II	बहुप्रयोजनीय खाते (ओमनीबस अकाउन्टस)	प्रश्न वेतन निर्धारण, पेंशन, यात्रा भत्ता, अवकाश यात्रा सुविधा, छुट्टी और सामान्य भविष्य निधि से सम्बंधित नियमों के होंगे।
पेपर–III	एफ. आर. एस. आर. एवं हिमाचल प्रदेश वित्तीय नियम, 2009	प्रश्न, एफ. आर. एस. आर. और हिमाचल प्रदेश वित्तीय नियम, 2009 से सम्बंधित होंगे।

टिप्पण 1:––अंग्रेजी के पेपर का स्तर, किसी मान्यता प्राप्त भारतीय विश्वविद्यालय की उपाधि (डिग्री) के समतुल्य होगा और हिंदी पेपर का स्तर किसी मान्यता प्राप्त स्कूल शिक्षा बोर्ड की दस जमा दो की परीक्षा के समतुल्य होगा।

टिप्पण 2:––प्रत्येक पेपर 150 अंकों का होगा और तीन घण्टे की अवधि का होगा।

टिप्पण 3:––परीक्षा का माध्यम, सिवाय पेपर–I जिसके लिए परीक्षा का माध्यम पार्ट वाईज अंग्रेजी और हिंदी दोनों होगा, अंग्रेजी होगा।

5. **प्रवेश परीक्षा में बैठने के लिए अवसरों की संख्याः**–(i) किसी भी कर्मचारी को प्रवेश परीक्षा में बैठने के लिए पांच से अधिक अवसर अनुज्ञात नहीं किए जाएंगे।

(ii) जो अभ्यर्थी प्रशिक्षण पूर्ण करने के पश्चात् आयोजित की गई हिमाचल प्रदेश वित्त एवं लेखा सेवा परीक्षा में अंतिम रूप से असफल घोषित किए गए हैं, वे पुनः प्रवेश परीक्षा में बैठने के पात्र नहीं होंगे।

6. **प्रशिक्षण के लिए अभ्यर्थियों का चयनः**–(क) सरकार, हिमाचल प्रदेश वित्त एवं लेखा सेवा परीक्षा की खुली प्रतियोगिता संचालित करने के लिए वर्ष के 31 मार्च तक की संभाव्य रिक्तियों, जिसमें सरकार ने विनिश्चय किया है, के बारे में हिमाचल प्रदेश लोक सेवा आयोग को अध्यपेक्षा भेजेगी। आयोग उस वर्ष के मई / जून मास में प्रवेश परीक्षा के लिए पाठ्यक्रम को ध्यान में रखते हुए इसके द्वारा निहित रीति में पूर्वोक्त परीक्षा संचालित करेगा जब तक कि आयोग परिस्थितियों पर निर्भर रहते हुए अन्यथा विनिश्चय न करे। सरकार अध्यपेक्षा भेजते समय, आगामी दो वर्षों के दौरान भरी जाने वाली निर्धारित रिक्तियों की संख्या, की बाबत ब्योरे उसमें स्पष्ट रूप से प्रस्तुत करेगी।

(ख) प्रशिक्षण के लिए अभ्यर्थियों का चयन, हिमाचल प्रदेश सरकार द्वारा समय–समय पर अनुसूचित जातियों / अनुसूचित जन जातियों / अन्य पिछड़ा वर्ग, व्यक्तियों के अन्य प्रवर्ग के लिए सेवा में आरक्षण की बाबत जारी आदेशों के अध्यधीन होगा।

(ग) (*i*) प्रत्येक पेपर में न्यूनतम पास अंक चालीस प्रतिशत और संकलित अंक पैंतालिस प्रतिशत होंगे, किन्तु आरक्षित प्रवर्गों के लिए प्रतिशतता पांच प्रतिशत कम होगी।

(*ii*) अंतिम चयन, आरक्षित प्रवर्गों के लिए स्थानों के आरक्षण को ध्यान में रखते हुए सर्वथा पाठ्यक्रम के गुणागुण के क्रम में किया जाएगा।

(*iii*) आयोग, हिमाचल प्रदेश लोक प्रशासन संस्थान (हिपा) में भाग–I और भाग–II परीक्षा के प्रशिक्षण में भाग ले रहे चयनित अभ्यर्थियों का अंतिम सूची सम्बद्ध अभ्यर्थियों के साथ–साथ सम्बद्ध विभागाध्यक्षों / अभ्यर्थियों के नियुक्ति प्राधिकारियों, निदेशक हिमाचल प्रदेश लोक प्रशासन संस्थान और निदेशक, कोषाध्यक्ष लेखा और लॉटरी हिमाचल प्रदेश को सूचित करेगा।

(*iv*) सेवा के लिए नियुक्त अधिकारियों की वरिष्ठता, प्रथम प्रयास में भाग–I और भाग–II की दोनों परीक्षाओं में उनके द्वारा प्राप्त अंकों के आधार पर निर्धारित की जाएगी। अंकों की बराबरी की दशा में जो अभ्यर्थी आयु में वरिष्ठ है, को कनिष्ठ अभ्यर्थी से ऊपर रखा जाएगा। उन प्रशिक्षुओं को, जो पहले प्रयास में सभी पेपर पास नहीं करेंगे ऐसे अभ्यर्थियों से नीचे रखा जाएगा जिन्होनें दोनों भागों को उत्तीर्ण करने के क्रम में उनके द्वारा प्राप्त अंकों के आधार पर प्रथम प्रयास में ही दोनों भागों की परीक्षाएं पास कर ली हैं।

7. **प्रशिक्षणः**––(क) निदेशक, हिमाचल प्रदेश लोक प्रशासन संस्थान प्रशिक्षण हेतु चयनित अभ्यर्थियों को, भाग–I और भाग–II परीक्षा के लिए प्रशिक्षण के प्रारम्भ हेतु नियत तारीख सूचित करेगा।

(ख) यदि कोई प्रशिक्षु अभ्यर्थी प्रशिक्षण लेने के आरम्भ के लिए नियत तारीख तक निदेशक, हिमाचल प्रदेश लोक प्रशासन संस्थान (हिपा) को प्रशिक्षण के लिए रिपोर्ट करने में असफल रहता है तो निदेशक, हिमाचल प्रदेश लोक प्रशासन संस्थान (हिपा) ऐसे अनुपस्थिति की अवधि को प्रशिक्षु के लिखित अनुरोध पर माफ कर सकेगा, यदि ऐसी अनुपस्थिति के लिए दिए गए कारण आवेदक के नियंत्रण से परे थे और निदेशक, हिमाचल प्रदेश लोक प्रशासन संस्थान (हिपा) की यह राय है कि आवेदक के लिए व्यतीत अवधि की कमी को पूरा करना सम्भव है।

(ग) हिमाचल प्रदेश वित्त एवं लेखा सेवा भाग–I और भाग–II परीक्षा के प्रत्येक भाग के लिए प्रशिक्षण की अवधि पांच माह होगी।

(घ) हिमाचल प्रदेश वित्त एवं लेखा सेवा भाग–I और भाग–II की परीक्षा को सफलता पूर्वक पास करने के पश्चात्, वित्त विभाग में प्रशिक्षु अभ्यर्थियों की नियुक्ति, उसके पक्ष में, पैतृक विभाग द्वारा सतर्कता विभाग से सतर्कता अनापत्ति प्रमाण पत्र अभिप्राप्त करने के अध्यधीन होगी।

(ङ) हिमाचल प्रदेश वित्त एवं लेखा सेवा भाग–I और भाग–II के प्रशिक्षण परीक्षा की अवधि को ड्यूटी (कर्त्तव्य) अवधि ही समझा जाएगाः

परन्तु अभ्यर्थियों की बाबत प्रशिक्षण की अवधि ड्यूटी अवधि समझी जाएगी और वे नियमों के अनुसार यात्रा भत्ते / दैनिक भत्ते के हकदार तभी होंगे यदि वे नियम 8(4) के अनुसार हिमाचल प्रदेश वित्त एवं लेखा सेवा भाग–I और भाग–II परीक्षा उसी सत्र या पश्चात्वर्ती सत्र में अर्हित कर लेते हैं।

8. परीक्षा और परीक्षा परिणामः––(1) हिमाचल प्रदेश लोक प्रशासन संस्थान, शिमला में प्रशिक्षण ले रहे अभ्यर्थियों के लिए हिमाचल प्रदेश वित्त एवं लेखा सेवा भाग–I और भाग–II की परीक्षा का आयोजन आयोग द्वारा किया जाएगा।

(2) हिमाचल प्रदेश लोक प्रशासन संस्थान (हिपा) द्वारा आयोजित किए जाने वाले हिमाचल प्रदेश वित्त एवं लेखा सेवा भाग–I और भाग–II प्रशिक्षण के लिए विषय एवम् पाठ्यक्रम संलग्न परिशिष्ट–ख और ग के अनुसार होंगे, जो इन नियमों के साथ संलग्न है।

(3) आयोग, हिमाचल प्रदेश लोक प्रशासन संस्थान फेयरलॉनज, शिमला से हिमाचल प्रदेश वित्त एवं लेखा सेवा भाग–I और भाग–II के प्रशिक्षण के पूर्ण होने की तारीख की बाबत सूचना प्राप्त होने पर, प्रशिक्षण के तुरन्त पश्चात् की तारीख को परीक्षा संचालित करेगा। निदेशक, हिमाचल प्रदेश लोक प्रशासन संस्थान (हिपा) ऐसी सूचना को प्रशिक्षण के पूर्ण होने से कम से कम डेढ़मास पूर्व भेजेगा।

(4) अभ्यर्थी को परीक्षा के किसी भी भाग में तीन से अधिक बार भाग लेना अनुज्ञात नहीं होगा।

(5) परीक्षा के पास करने के आशय से, अभ्यर्थी को प्रत्येक पेपर में पचास प्रतिशत अंक अवश्य प्राप्त करने होंगे। जहां किसी पेपर में दो भाग होंगे, वहां दोनों भागों में प्राप्त किये गए अंकों को इकट्ठे संगणित किया जाएगा।

(6) वह अभ्यर्थी, जो हिमाचल प्रदेश वित्त एवं लेखा सेवा भाग–I की उक्त परीक्षा में चाहे असफल भी रहा हो, हिमाचल प्रदेश वित्त एवं लेखा सेवा भाग–I की परीक्षा को उत्तीर्ण करने वाले अन्य सफल अभ्यर्थियों के साथ ही हिमाचल प्रदेश वित्त एवं लेखा सेवा भाग–II के प्रशिक्षण के लिए पात्र होगाः

परन्तु ऐसे अभ्यर्थी का हिमाचल प्रदेश वित्त एवं लेखा सेवा भाग–II का परिणाम तब तक घोषित नहीं किया जाएगा, जब तक कि वह हिमाचल प्रदेश वित्त एवं लेखा सेवा भाग–I की परीक्षा अर्हित नहीं कर लेता हैः

परन्तु यह और कि यदि कोई अभ्यर्थी तीनों अवसरों का लाभ उठाने के बाद भी पृथकतया भाग–I और भाग–II परीक्षाओं को उत्तीर्ण करने में असफल रहता है तो उसका हिमाचल प्रदेश वित्त एवं लेखा सेवा भाग–I और भाग–II की परीक्षा का परिणाम स्वतः रद्द हो जाएगा।

(7) आयोग सफल अभ्यर्थियों द्वारा भाग–I और भाग–II की परीक्षा के समस्त पेपरों में अभिप्राप्त अंकों सहित उनकी सूची निदेशक, कोष, लेखा एवम् लॉटरी, हिमाचल प्रदेश को सूचित करेगा।

(8) अभ्यर्थियों से उन पेपरों की परीक्षा में, जिन में ऐसी पुस्तकों की सहायता अनुज्ञात है, अपनी पुस्तकें लानी अपेक्षित होंगी। उन पुस्तकों में कोई अप्रासांगिक सामग्री अंतर्विष्ट नहीं होनी चाहिए, किन्तु वे केवल संदर्भ की पुस्तकें ही होनी चाहिएं। यदि कोई अभ्यर्थी परीक्षा के दौरान अनुचित तरीके अपनाने में लिप्त पाया जाता है तो वह सम्पूर्ण परीक्षा के लिए निरर्हित किया जा सकेगा / की जा सकेगी।

उपाबन्ध–II का
परिशिष्ठ "ख"

SYLLABUS FOR HIMACHAL PRADESH FINANCE AND ACCOUNTS SERVICE PART-I EXAMINATION

Paper	Time allowed	Max. Marks	Syllabus
Paper-I Office Procedure and Communication.	3 Hours	100	1. HP Office Manual: With special emphasis on Chapters V, VI, IX, X, XI, XII, XIII, XIV, XVI, XVIII, XIX, XXII. 2. Office Noting and Correspondence. **3. Drafting of various types of official Communication.**
Paper-II Principles of Commercial Accounting **(Without books).**	3 Hours	100	1. Commercial Accounting-Principles and Concepts. 2. Books of Accounts and Book Keeping. 3. Bank Reconciliation Statement. 4. Preparation of Final Accounts i.e. Manufacturing/Trading, Profit and Loss Account and Balance Sheet. 5. Depreciation, Reserve and other Funds. 6. Financial statements of Non-profit Organizations i.e. Preparation of Receipt and Payment Accounts, Income and Expenditure Accounts and Balance Sheet.
Paper-III Civil Services Rules and Regulations a. Theoretical **(Without Books)** b. Practical **(With Books)**	3 Hours 3 Hours	100 100	1. Fundamental Rules, 2. CCS (TA) Rules and Leave Travel Concession Rules. 3. CCS (Leave) Rules, 1972. 4. CCS (Pension), Rules, 1972 and New Pension Scheme. 5. General Provident Fund Rules, 1960. 6. CCS (Temporary Service) Rules. 7. H.P. Employees Group Insurance Scheme-1984 and Group Personal Accident Insurance Schemes. 8. CCS Joining Time Rules, 1979.
Paper-IV Structure of Government Accounts and Budget. **(With Books)**	3 Hours	100	1. Structure of Government Accounts. 2. Classification of Accounts in Government. 3. Constitutional provisions relating to preparation and presentation of Budget, Finance and Appropriation Accounts, Money Bills, Finance Commission and Planning Commission/NITI. (Constitution of India Part VI-Chapter-III (Article 107 to 117, 119,196 to 209 and Part XII-Chapter-I (Article 266,267, 280,283 to 291) 4. H.P. Financial Rules, 2009 (Chapters 3 and 4) 5. New Trends in Budgeting *viz. a viz.* Zero Base Budgeting, Performance Budgeting and Capital Budgeting techniques.

			6. H.P. Fiscal Responsibility and Budget Management Act, 2005 and H.P. Fiscal Responsibility and Budget Management Rules. 7. Legislative Financial Committees: (*a*) Estimate Committee (*b*) Public Accounts Committee (*c*) Committee on Public Undertakings. (*d*) Standing Committees for scrutiny of Demands for Grants etc.
Paper-V Computer Applications **Part-A** Theory **(Without Books).**	1½ Hours	50	**1. Computer basics** (i) An introduction to Computers (ii) An overview of Computer Hardware (iii) Types of Computers **(20 Marks)** **2. Standard application of software.** (i) M.S. Word (ii) M.S. Excel. (iii) M.S. Power Point (iv) Internet/E-Mail Service **(30 Marks)**
Part-B Practical **(Without Books).**	1½ Hours	50	How to install and use basic input / output devices. Practical knowledge of MS-Word, MS-Excel and MS Power Point. Managing files / folders in MS Word, MS Power Point. Tally, e-pension, e-vitran, e-NPS, e-Challan, OLTIS, e-kosh, e-salary, Online filing of ITR and quarterly TDS return, PMIS etc. **(50 Marks)**

उपाबन्ध–II का
परिशिष्ठ "ग"

SYLLABUS FOR HIMACHAL PRADESH FINANCE AND ACCOUNTS SERVICE PART-II EXAMINATION

Paper	Time allowed	Max. Marks	Syllabus
Paper-I Financial Rules and Accounting Procedures. **(With Books)**	3 Hours	100	1. Himachal Pradesh Financial Rules, 2009 (except chapters 3 and 4) 2. H.P. Treasury Rules and Subsidiary Treasury Rules. 3. Account Code Vol. I & II 4. H.P. Store Procurement Rules/ Instructions **(70 Marks)** 5. PWD Accounts (Central P.W.D. Account Code-with special reference to

			preparation of Cash Book, Contractor's Ledger, Preparation of Contractor's Bills etc. excluding the portion relating to Administrative matters) **(30 Marks)**
Paper-II Service and Conduct Rules **(Without Books)**	3 Hours	100	1. General conditions of Service and Constitutional Provisions-Relating to service 2. Appointment, Probation, Confirmation, Formulation of R&P Rules. 3. Training 4. Seniority 5. Reservation 6. Promotion 7. Annual Performance Appraisal Report 8. Union & State Public Service Commissions **(60 Marks)** 9. CCS (Conduct) Rules, 1964 10. CCS (CCA) Rules, 1965 **(40 Marks)** (Suggested Books-Hand Books on Personnel Matters-Department of Personnel HP and related portion of Constitution of India and other Reference Books)
Paper-III Cost Accounting and Auditing **(Without Books).**	3 Hours	100	**<u>Cost Accounting</u>** **(75 Marks)** 1. Introduction to Cost Accounting. (*a*) Objective and scope of cost accounting (*b*) Cost Centers and cost units (*c*) Elements of cost. 2. Cost ascertainment (*a*) <u>Material cost</u> (*i*) Procurement Procedures, store procedures and documentation in respect of receipts and issue of stock, stock verification. (*ii*) Inventory Control-techniques of fixing of minimum, maximum and recorder levels, Economic order quantity, ABC classification, stock taking. (*iii*) Inventory accounting (*iv*) Consumption-identification with products of cost centers, basis for consumption centers in financial accounts, monitoring of consumption. *b.* <u>Employee Cost</u> (*i*) Attendance and payroll procedures, over view of

			statutory requirements, overtime, idle time and incentives. (*ii*) Labour turnover (*iii*) Utilization of direct and indirect labour, charging of labour cost, identifying labour hours with work orders or batch or capital jobs. *c.* Direct Expenses Sub-contracting-control on material movements, identification with the main product or service. *d.* Overheads (*i*) Functional analysis- factory, administration, selling, distribution, research and development. (*ii*) Behavioral analysis–fixed, variable, semi variable. 3. Costing System (*i*) Job Costing (*ii*) Batch Costing (*iii*) Contract (*iv*) Process Costing **Auditing** **(25 marks)** 1. Auditing Concepts- Nature and limitations of Auditing, basic principles governing an audit, Ethical principles and concept of Auditor's Independence. 2. Auditing engagement – Audit planning, Audit programme, Control of quality of audit work, Delegation and supervision of audit work. 3. Documentation – Audit working papers, Audit files: Permanent and current audit files, Ownership and custody of working papers. 4. Internal Control - Elements of internal control, Review and documentation, Evaluation of internal control system Internal control questionnaire, Internal control checklist, Tests of Control. Application of concept of materiality and audit risk. Concept of Internal Audit. 5. Internal Control and Computerized Environment:-Approaches to Auditing in

			Computerized Environment. 6. Audit Sampling- Types of sampling, Test checking, Techniques of test checks.
Paper-IV Advanced Commercial Accounts and Taxation **(Without Books)**	3 Hours	100	**Accounting** **(75 Marks)** 1. Method of Accounting-Mercantile (Accrual) or cash, with main emphasis on Mercantile (Accrual) Method of Accounting. 2. Company Accounts: Preparation of financial statements-Profit and Loss Account, Balance sheet and Cash Flow statement, Time value of money, Working capital financing, Financial statement analysis, Financing decisions. 3. Accounting Standards issued by the Institute of Chartered Accountants of India. Working knowledge of:— AS 1: Disclosure of Accounting Policies AS 2 : Valuation of Inventories. AS 6 : Depreciation Accounting AS 9 : Revenue Recognition AS 10 : Accounting for Fixed Assets 4. Accounting in Computerized Environment:—An overview of computerized accounting system-Salient features and significance, Concept of Grouping of accounts, Codification of accounts, Maintaining the hierarchy of ledger, Accounting packages and consideration for their selection. Generating Accounting Reports. **Taxation: Income Tax** **(25 Marks)** 1. Important definitions in the Income Tax Act, 1961. 2. Basis of charge:— Rates of taxes applicable for different types of assesses. 3. Heads of Income: Salaries, Income from House Property, Profit and gains of business or profession, Capital Gains and Income from other sources. 4. Income under the head salaries (Section 15 to 17) 5. Relief when salary etc. is paid in arrears or in advance- Section 89. 6. Provision for filing of return of income.

FINANCE DEPARTMENT
TREASURIES, ACCOUNTS AND LOTTERIES

NOTIFICATION

Shimla-171 009, *the* 19th *April*, 2018

No.3-1/75-Fin (T&A) –IV.—In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India and all other powers enabling him in this behalf, the Governor of Himachal Pradesh is pleased to make the following rules for regulating the recruitment and conditions of service of persons appointed to the Himachal Pradesh Finance and Accounts Service, namely:—

1. Short title, commencement and application.—(1) These rules may be called the Himachal Pradesh Finance and Accounts Service Rules, 2018.

(2) They shall come into force from the date of publication of this notification in the e-Gazette, Himachal Pradesh.

(3) They shall apply to all the posts specified in Appendix-A appended to these rules.

2. **Definitions**.—In these rules, unless there is anything repugnant in the subject or context;

(a) "*Governor*" means the Governor appointed under Article 155 of the Constitution of India for the State of Himachal Pradesh;

(b) "*Government*" means the Government of Himachal Pradesh;

(c) "*Commission*" means the Himachal Pradesh Public Service Commission;

(d) "*Annexure*" means an annexure attached to these rules;

(e) "*Duty Post*" means any post specified in the Annexure-I or any other post declared as such by the Government and includes a temporary post carrying the same designation as any of the posts specified in that Annexure with an identical scale of pay;

(f) "*Appendix*" means an appendix appended to these rules;

(g) "*Department*" means the Finance Department (Treasuries, Accounts and Lotteries) of Himachal Pradesh;

(h) "*Director*" means the Director, Treasuries, Accounts and Lotteries, Himachal Pradesh;

(i) "*Appointment* to the service" means an appointment to a duty post, whether on permanent, temporary or officiating basis, or on probation;

(j) "*the service*" means the Himachal Pradesh Finance and Accounts Service;

(k) "*Recognized University*" means any University incorporated by law in India or any other University which is declared by the Government to be a recognized University for the purpose of these rules;

(l) "*Competitive Examination*" means a competitive examination to be held by the Commission under these rules; and

(m) "*Examination*" means examination conducted by the Commission for selection of Section Officer of the Services.

3. Scope of Service.—The posts enumerated in Appendix "A" shall be manned by the officers of the service. All the Public Sector Undertakings/Corporations/ Boards/ Universities owned or controlled by the Government of Himachal Pradesh shall obtain the services of the officers of this service for the post(s) of Section Officer, Assistant Controller/ Deputy Controller/Joint Controller/Controller (Finance & Accounts), Financial Advisor/Chief Accounts Officer, Manager Finance/General Manager (Finance) etc. from the Finance Department (Treasuries, Accounts & Lotteries) of the Government;

Provided that if these Public Sector Undertakings/Corporations/Boards/Universities require the services of some specialized personnel keeping in view their specific requirements, they can draw/recruit specialized accounts personnel only after obtaining "No Objection Certificate" from the Finance Department (Treasuries, Accounts and Lotteries) of the Government.

4. Number and Classification of Posts.—(1) The service shall comprise of the posts specified in Annexure-I to these rules.

(2) The authorized strength of the service shall be re-examined at the interval of every three years or as desired by the Government by constituting a Cadre Review Committee by the Finance Department (Treasuries, Accounts and Lotteries) of the Government and the Cadre Review Committee may make such alterations/additions as deemed fit for determining the overall as well as Department wise/Organisation wise authorised strength of the service;

Provided that nothing in these rules shall affect the inherent right of the Government to add to or reduce the number of such posts or to create new posts; with different designations and scales of pay, whether permanently or temporarily:

Provided further that such new post(s) created in any department of the Government and Public Sector Undertaking/Corporations/ Boards/ Universities owned or controlled by the Government shall be deemed to have been included in Appendix-A to these rules.

5. Pay Scale of the service.—Members of the service shall be entitled to such scale of pay, as may be prescribed by the Government from time to time in Annexure-I to these rules.

6. Nationality of the candidates.—A candidate for appointment to the service must be a Citizen of India.

7. Disqualifications for selection as candidate.—No person-

(a) who has entered into or contracted a marriage with a person having a spouse living, or

(b) who having a spouse living, has entered into or contracted a marriage with any person:

Provided that the Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and there are other grounds for so doing, exempt any person from the operation of this rule.

8. Appointment to the Service.—An appointment to the service shall be made by the Government.

9. Method of recruitment and qualifications.—As specified in Annexure-I attached to these rules.

10. Departmental Examination.—Every member of the service shall pass a departmental examination as prescribed in the Himachal Pradesh Departmental Examination Rules, 1997.

11. Consequence of failure to join when appointed.—Notwithstanding anything to the contrary contained in any other rule or instructions of the Government if a candidate on appointment to the service is unable for any reason other than the orders of the Government to join his appointment within one month from the date of receipt of orders or within the extension granted for joining on justifiable grounds, his/her Appointment to the service shall be cancelled:

Provided that no extension shall be granted beyond the period of three months including the period of one month initially allowed for joining the post.

12. Probation of persons appointed to service.—As specified in Annexure-I attached to these rules

.

13. Liability to serve.—A member of the service shall be liable to serve in any Department or Public Sector Undertakings/ Corporations/ Boards/ Universities at any place, whether within or outside the State of Himachal Pradesh on being ordered to do so by the Government.

14. Discipline, penalties and appeals.—In the matters of discipline, punishment and appeals, the members of the service shall be governed by the Central Civil Services (Classification, Control and Appeals) Rules, 1965 as adopted and amended by the Government from time to time.

15. Reservations.—The appointment to the service shall be subject to orders regarding reservation in the service for Scheduled Castes/ Scheduled Tribes/ Other Backward Classes/ other categories of persons issued by the Himachal Pradesh Government from time to time.

16. Seniority of persons appointed to the service.—The seniority of members of the service in each cadre shall be determined as per procedure/instructions issued by the Government from time to time.

17. Leave, Pension and other conditions of service.—In respect of leave, pension and all other matters not specifically mentioned in these rules, the member of the service shall be governed by the Leave and Pension Rules contained in relevant rules framed/adopted by the Government from time to time. In respect of other conditions of service other than those covered by these rules, members of the service shall be governed by the rules, orders and instructions as may be issued by the State Government from time to time.

18. Matters not expressly provided in these rules.—In respect of all matters not specifically mentioned in these rules, the member of the service shall be governed by such general rules as may have been or may hereafter be framed by the Government under the provisions of the Constitution of India in this respect.

19. Interpretation.—If any question arises as to the interpretation of these rules, the decision of the Government on the same shall be final.

20. Powers to relax.—Where the State Government is of the opinion that it is necessary or expedient to do so, it may, by order for reasons to be recorded in writing and in consultation with

the Commission, relax any of the provisions of these rules with respect to any class or category of person (s) or post (s):

Provided that provisions regarding qualifications and experience shall not be relaxed.

21. Repeal and saving.—The Himachal Pradesh Subordinate Accounts Services (Ordinary Branch) Training and Examination Rules, 2011 notified *vide* Notification No.13-1/75-Fin(T&A)-III dated 15th November, 2011, The Himachal Pradesh Subordinate Accounts Services (Ordinary Branch) Training and Examination (1st amendment) Rules, 2014 notified *vide* Notification No.3-1/75-Fin(T&A)-III dated 31st March, 2014, the Himachal Pradesh Finance Department, Treasuries, Accounts and Lotteries, Controller (Finance & Accounts) Class-I (Gazetted), Recruitment & Promotion Rules, 2007 notified *vide* Notification No.Fin(TR)A(3)-3/95, dated 13th July, 2007, the Himachal Pradesh Finance Department, Treasuries, Accounts and Lotteries, Controller (Finance & Accounts) Class-I (Gazetted), Recruitment & Promotion (1st amendment) Rules, 2012 notified *vide* Notification No.Fin(TR)A(3)-3/95, dated 3rd May, 2012,the Himachal Pradesh Finance Department, Treasuries, Accounts & Lotteries, Joint Controller (Finance & Accounts) Class-I (Gazetted) Recruitment & Promotion Rules, 2007 notified vide Notification No.Fin(TR)A(3)-1/88 dated 13th July, 2007, the Himachal Pradesh Finance Department, Treasuries, Accounts & Lotteries, Deputy Controller (Finance & Accounts) Recruitment & Promotion Rules, 2007 notified *vide* Notification No.Fin(TR)A(3)-9/83 dated 13th July, 2007 and the Himachal Pradesh Finance Department Treasuries, Accounts & Lotteries, Assistant Controller (Finance & Accounts Recruitment & Promotion Rules, 2007 notified *vide* Notification No.Fin(TR)A(3)-8/83 dated 13th July, 2007 are hereby repealed.

(2) Notwithstanding such repeal, anything done, or any action taken under the rules so repealed, under sub-rule (1) *supra* shall be deemed to have been done or taken under the corresponding provisions of these rules.

By order,
(DR. SHRIKANT BALDI, IAS),
Additional Chief Secretary(finance).

Appendix "A"

Sr. No.	**Name of the Post & Pay scale**	**Method(s) of recruitment, whether by direct recruitment or by promotion/secondment/ tansfer and the percentage of post(s) to be filled in by various methods:**	**In case of recruitment by promotion/secondment/transfer, grade(s) from which promotion/secondment/transfer is to made:**
1	2	3	4
1.	Section Officer	100% by direct recruitment on the basis	

	Pay Band ₹ 10300-34800 + ₹ 5000/- Grade Pay	of competitive examination as specified in the Initial Selection Training and Examination Rules for appointment to the post of Section Officer under the Himachal Pradesh Finance and Accounts Service appended as Annexure-I &II.	Not Applicable
2.	Assistant Controller Pay Band ₹ 15600-39100 + ₹ 5400/- Grade Pay.	100% by promotion.	By promotion from amongst the Section Officers, Himachal Pradesh Finance and Accounts Service having 03 (three) years regular or regular combined with continuous *adhoc* service rendered, if any, in the grade. (I) Provided that for the purpose of promotion every employee shall have to serve atleast one term in the Tribal/Difficult/Hard areas and remote/rural areas subject to adequate number of post(s) available in such areas: Provided further that the proviso (I) *supra* shall not be applicable in the case of those employees who have five years or less service, left for superannuation except posting/transfer in remote / rural area. However, this condition of five years shall not be applicable in cases of promotion. Provided further that Officers/Officials who have not served atleast one tenure in Tribal/Difficult/Hard areas and remote/rural areas shall be transferred to such area strictly in accordance with his/her seniority in the respective cadre. Explanation I.—For the purpose of proviso (I) *supra* the "term" in Tribal/Difficult/Hard areas/remote/rural areas shall mean normally three years or less period of posting in such areas keeping in view the administrative exigencies/ convenience. Explanation II.—For the purpose of proviso (I) *supra* the Tribal/Difficult Areas shall be as under:— 1. District Lahaul & Spiti. 2. Pangi and Bharmour Sub Division of Chamba District.

			3. Dodra Kawar Area of Rohru Sub-Division. 4. Pandrah Bis Pargana, Munish Darkali and Gram Panchyat Kashapat, Gram Panchyats of Rampur Tehsil of District Shimla. 5. Pandrah Bis Pargana of Kullu District. 6. Bara Bhangal Areas of Baijnath Sub Division of Kangra District. 7. District Kinnaur. 8. Kathwar and Korga Patwar Circles of Kamrau Sub Tehsil, Bhaladh Bhalona and Sangna Patwar Circles of Renukaji Tehsil and Kota Pab Patwar Circle of Shillai Tehsil, in Sirmaur District. 9. Khanyol-Bagra Patwar Circle of Karsog Tehsil, Gada-Gussaini, Mathyani, Ghanyar, Thachi, Baggi, Somgad and Kholanal of Bali-Chowki Sub Tehsil, Jharwar, Kutgarh, Graman, Devgarh, Trailla, Ropa, Kathog, Silh-Badhwani, Hastpur, Ghamrehar and Bhatehar Patwar Circle of Padhar Tehsil, Chiuni, Kalipar, Mangarh, Thach-Bagra, North Magru and South Magru Patwar Circles of Thunag Tehsil and Batwara Patwar Circle of Sunder Nagar Tehsil in Mandi District. Explanation III.—For the purpose of proviso (I) supra the Remote/Rural Areas shall be as under: 1. All stations beyond the radius of 20 Kms. from Sub Division/Tehsil headquarter. 2. All stations beyond the radius of 15 Kms. from State Headquarter and District head quarters where bus service is not available and on foot journey is more than 3 (three) Kms. 3. Home town or area adjoining to area of home town within the radius of 20 Kms. of the employee regardless of its category. (II) In all cases of promotion, the continuous *adhoc* service rendered in the feeder post if any, prior to regular appointment to the post shall be taken into account towards the length of service as prescribed in these rules for promotion subject to the condition that the *adhoc* appointment/

			promotion in the feeder category had been made after following proper acceptable process of selection in accordance with the provisions of R & P Rules: Provided that in all cases where a junior person becomes eligible for consideration by virtue of his total length of service (including the service rendered on *adhoc* basis followed by regular service/appointment) in the feeder post in view of the provisions referred to above, all persons senior to him in the respective category/post/cadre shall be deemed to be eligible for consideration and placed above the junior person in the field of consideration: Provided that all incumbents to be considered for promotion shall possess the minimum qualifying service of at least three years or that prescribed in the Recruitment & Promotion Rules for the post, whichever is less: Provided further that where a person becomes ineligible to be considered for promotion on account of the requirements of the preceding proviso, the person(s) junior to him shall also be deemed to be ineligible for consideration for such promotion. Explanation:—The last proviso shall not render the junior incumbents ineligible for consideration for promotion if the senior ineligible persons happened to be Ex-servicemen recruited under the provisions of Rule-3 of Demobilized Armed Forces Personnel (Reservation of Vacancies in Himachal State Non-Technical Services) Rules, 1972 and having been given the benefit of seniority thereunder or recruited under the provisions of Rule-3 of the Ex-servicemen (Reservation of vacancies in the Himachal Pradesh Technical Service) Rules, 1985 and having been given the benefit of seniority thereunder. (ii) Similarly, in all cases of confirmation, continuous *adhoc* service rendered on the feeder post if any, prior to the regular appointment against such posts shall be taken into account towards the length of service, if the *adhoc* appointment/promotion had been made after proper selection and in accordance with the provision of the Recruitment & Promotion Rules:

			Provided that inter-se-seniority as a result of confirmation after taking into account, *adhoc* service rendered shall remain unchanged.
3.	Deputy Controller Pay Band ₹ 15600-39100+ ₹ 6600/- Grade Pay.	100% by promotion.	By promotion from amongst the Assistant Controllers, Himachal Pradesh Finance and Accounts Service, having 03 (three) years regular or regular combined with continuous adhoc service rendered, if any, in the grade, failing which by promotion from amongst the Assistant Controllers, Himachal Pradesh Finance and Accounts Service, having 06 (six) years regular or regular combined with continuous adhoc service rendered, if any, combined as Assistant Controller, Himachal Pradesh Finance and Accounts Service and Section Officer, Himachal Pradesh Finance and Accounts Service out of which two years service as Assistant Controller, HPF&AS shall be essential. (I) Provided that for the purpose of promotion every employee shall have to serve atleast one term in the Tribal/Difficult/Hard areas and remote/rural areas subject to adequate number of post(s) available in such areas: Provided further that the proviso (I) supra shall not be applicable in the case of those employees who have five years or less service, left for superannuation except posting/transfer in remote/rural area. However, this condition of five years shall not be applicable in cases of promotion. Provided further that Officers/Officials who have not served atleast one tenure in Tribal/ Difficult/Hard areas and remote/rural areas shall be transferred to such area strictly in accordance with his /her seniority in the respective cadre. Explanation I.—For the purpose of proviso (I) *supra* the "term" in Tribal/Difficult/Hard areas/remote/rural areas shall mean normally three years or less period of posting in such areas keeping in view the administrative exigencies/convenience. Explanation II.—For the purpose of proviso (I) supra the Tribal / Difficult Areas shall be as under:- 1. District Lahaul & Spiti. 2. Pangi and Bharmour Sub Division of Chamba District.

			3. Dodra Kawar Area of Rohru Sub-Division. 4. Pandrah Bis Pargana, Munish Darkali and Gram Panchyat Kashapat, Gram Panchyats of Rampur Tehsil of District Shimla. 5. Pandrah Bis Pargana of Kullu District. 6. Bara Bhangal Areas of Baijnath Sub Division of Kangra District. 7. District Kinnaur. 8. Kathwar and Korga Patwar Circles of Kamrau Sub Tehsil, Bhaladh Bhalona and Sangna Patwar Circles of Renukaji Tehsil and Kota Pab Patwar Circle of Shillai Tehsil, in Sirmour District. 9. Khanyol-Bagra Patwar Circle of Karsog Tehsil, Gada-Gussaini, Mathyani, Ghanyar, Thachi, Baggi, Somgad and Kholanal of Bali-Chowki Sub Tehsil, Jharwar, Kutgarh, Graman, Devgarh, Trailla, Ropa, Kathog, Silh-Badhwani, Hastpur, Ghamrehar and Bhatehar Patwar Circle of Padhar Tehsil, Chiuni, Kalipar, Mangarh, Thach-Bagra, North Magru and South Magru Patwar Circles of Thunag Tehsil and Batwara Patwar Circle of Sunder Nagar Tehsil in Mandi District. Explanation III.—For the purpose of proviso (I) supra the Remote / Rural Areas shall be as under:— (i) All stations beyond the radius of 20 Kms. from Sub Division/Tehsil headquarter. (ii) All stations beyond the radius of 15 Kms. from State Headquarter and District head quarters where bus service is not available and on foot journey is more than 3 (three) Kms. (iii) Home town or area adjoining to area of home town within the radius of 20 Kms. of the employee regardless of its category. (II) In all cases of promotion, the continuous *adhoc* service rendered in the feeder post if any, prior to regular appointment to the post shall be

			taken into account towards the length of service as prescribed in these rules for promotion subject to the condition that the *adhoc* appointment/promotion in the feeder category had been made after following proper acceptable process of selection in accordance with the provisions of R & P Rules: Provided that in all cases where a junior person becomes eligible for consideration by virtue of his total length of service (including the service rendered on *adhoc* basis followed by regular service/appointment) in the feeder post in view of the provisions referred to above, all persons senior to him in the respective category/post/ cadre shall be deemed to be eligible for consideration and placed above the junior person in the field of consideration: Provided that all incumbents to be considered for promotion shall possess the minimum qualifying service of at least three years or that prescribed in the Recruitment & Promotion Rules for the post, whichever is less: Provided further that where a person becomes ineligible to be considered for promotion on account of the requirements of the preceding proviso, the person(s) junior to him shall also be deemed to be ineligible for consideration for such promotion. Explanation.—The last proviso shall not render the junior incumbents ineligible for consideration for promotion if the senior ineligible persons happened to be Ex-servicemen recruited under the provisions of Rule-3 of Demobilized Armed Forces Personnel (Reservation of Vacancies in Himachal State Non-Technical Services) Rules, 1972 and having been given the benefit of seniority thereunder or recruited under the provisions of Rule-3 of the Ex-servicemen (Reservation of vacancies in the Himachal Pradesh Technical Service) Rules, 1985 and having been given the benefit of seniority thereunder. (ii) Similarly, in all cases of confirmation, continuous *adhoc* service rendered on the feeder post if any, prior to the regular appointment against such posts shall be taken into account towards the length of service, if the *adhoc*

			appointment/promotion had been made after proper selection and in accordance with the provision of the Recruitment & Promotion Rules: Provided that *inter-se* seniority as a result of confirmation after taking into account, *adhoc* service rendered shall remain unchanged.
4.	Joint Controller Pay Band ₹ 15600-39100 + ₹ 7800/- Grade Pay	100% by promotion.	By promotion from amongst the Deputy Controllers, Himachal Pradesh Finance and Accounts Service having 03 (three) years regular or regular combined with continuous *adhoc* service rendered, if any, in the grade, failing which by promotion from amongst the Deputy Controllers, Himachal Pradesh Finance and Accounts Service having 06 (six) years regular or regular combined with continuous *adhoc* service rendered, if any combined as Deputy Controller, Himachal Pradesh Finance and Accounts Service and Assistant Controller, Himachal Pradesh Finance and Accounts Service out of which two years service as Deputy Controller, Himachal Pradesh Finance and Accounts Service shall be essential. (I) Provided that for the purpose of promotion every employee shall have to serve atleast one term in the Tribal/Difficult/Hard areas and remote/rural areas subject to adequate number of post(s) available in such areas: Provided further that the proviso (I) *supra* shall not be applicable in the case of those employees who have five years or less service, left for superannuation except posting / transfer in remote/rural area. However, this condition of five years shall not be applicable in cases of promotion. Provided further that Officers/Officials who have not served atleast one tenure in Tribal/Difficult/Hard areas and remote/rural areas shall be transferred to such area strictly in accordance with his/her seniority in the respective cadre. Explanation I.—For the purpose of proviso (I) *supra* the "term" in Tribal/Difficult/Hard areas/remote/rural areas shall mean normally three years or less period of posting in such areas keeping in view the administrative exigencies / convenience.

			Explanation II.—For the purpose of proviso (I) supra the Tribal/Difficult Areas shall be as under:— 1. District Lahaul & Spiti. 2. Pangi and Bharmour Sub Division of Chamba District. 3. Dodra Kawar Area of Rohru Sub-Division. 4. Pandrah Bis Pargana, Munish Darkali and Gram Panchyat Kashapat, Gram Panchyats of Rampur Tehsil of District Shimla. 5. Pandrah Bis Pargana of Kullu District. 6. Bara Bhangal Areas of Baijnath Sub Division of Kangra District. 7. District Kinnaur. 8. Kathwar and Korga Patwar Circles of Kamrau Sub Tehsil, Bhaladh Bhalona and Sangna Patwar Circles of Renukaji Tehsil and Kota Pab Patwar Circle of Shillai Tehsil, in Sirmaur District. 9. Khanyol-Bagra Patwar Circle of Karsog Tehsil, Gada-Gussaini, Mathyani, Ghanyar, Thachi, Baggi, Somgad and Kholanal of Bali-Chowki Sub Tehsil, Jharwar, Kutgarh, Graman, Devgarh, Trailla, Ropa, Kathog, Silh-Badhwani, Hastpur, Ghamrehar and Bhatehar Patwar Circle of Padhar Tehsil, Chiuni, Kalipar, Mangarh, Thach-Bagra, North Magru and South MagruPatwar Circles of Thunag Tehsil and Batwara Patwar Circle of Sunder Nagar Tehsil in Mandi District. Explanation III.—For the purpose of proviso (I) supra the Remote / Rural Areas shall be as under: (*i*) All stations beyond the radius of 20 Kms. from Sub Division/Tehsil headquarter. (*ii*) All stations beyond the radius of 15 Kms. from State Headquarter and District head quarters where bus service is not available and on foot journey is more than 3 (three) Kms. (*iii*) Home town or area adjoining to area of home town within the radius of 20 Kms. of the employee regardless of its category.

			(II) In all cases of promotion, the continuous *adhoc* service rendered in the feeder post if any, prior to regular appointment to the post shall be taken into account towards the length of service as prescribed in these rules for promotion subject to the condition that the *adhoc* appointment/ promotion in the feeder category had been made after following proper acceptable process of selection in accordance with the provisions of R & P Rules: Provided that in all cases where a junior person becomes eligible for consideration by virtue of his total length of service (including the service rendered on *adhoc* basis followed by regular service/appointment) in the feeder post in view of the provisions referred to above, all persons senior to him in the respective category/post/ cadre shall be deemed to be eligible for consideration and placed above the junior person in the field of consideration: Provided that all incumbents to be considered for promotion shall possess the minimum qualifying service of at least three years or that prescribed in the Recruitment & Promotion Rules for the post, whichever is less: Provided further that where a person becomes ineligible to be considered for promotion on account of the requirements of the preceding proviso, the person (s) junior to him shall also be deemed to be ineligible for consideration for such promotion. **Explanation.—**The last proviso shall not render the junior incumbents ineligible for consideration for promotion if the senior ineligible persons happened to be Ex-servicemen recruited under the provisions of Rule-3 of Demobilized Armed Forces Personnel (Reservation of Vacancies in Himachal State Non-Technical Services) Rules, 1972 and having been given the benefit of seniority thereunder or recruited under the provisions of Rule-3 of the Ex-servicemen (Reservation of vacancies in the Himachal Pradesh Technical Service) Rules, 1985 and having been given the benefit of seniority thereunder. (ii) Similarly, in all cases of confirmation, continuous *adhoc* service rendered on the feeder

			post if any, prior to the regular appointment against such posts shall be taken into account towards the length of service, if the *adhoc* appointment/promotion had been made after proper selection and in accordance with the provision of the Recruitment & Promotion Rules: Provided that *inter-se*-seniority as a result of confirmation after taking into account, *adhoc* service rendered shall remain unchanged.
5.	Controller Pay Band ₹ 15600-39100 + ₹ 8400/- Grade Pay	100% by promotion.	By promotion from amongst the Joint Controllers, Himachal Pradesh Finance and Accounts Service having 03 (three) years regular or regular combined with continuous *adhoc* service rendered, if any, in the grade, failing which by promotion from amongst the Joint Controllers, Himachal Pradesh Finance and Accounts Service having 06 (six) years regular or regular combined with continuous *adhoc* service rendered, if any, combined as Joint Controller, Himachal Pradesh Finance and Accounts Service and Deputy Controller, Himachal Pradesh Finance and Accounts Service out of which two years service as Joint Controller, Himachal Pradesh Finance and Accounts Service shall be essential. (I) Provided that for the purpose of promotion every employee shall have to serve atleast one term in the Tribal/Difficult/Hard areas and remote/rural areas subject to adequate number of post(s) available in such areas: Provided further that the proviso (I) *supra* shall not be applicable in the case of those employees who have five years or less service, left for superannuation except posting/transfer in remote/ rural area. However, this condition of five years shall not be applicable in cases of promotion: Provided further that Officers/Officials who have not served atleast one tenure in Tribal/Difficult/ Hard areas and remote/rural areas shall be transferred to such area strictly in accordance with his / her seniority in the respective cadre. Explanation I.—For the purpose of proviso (I) *supra* the "term" in Tribal/Difficult/Hard areas/remote/rural areas shall mean normally three years or less period of posting in such areas keeping in view the administrative exigencies/convenience.

			Explanation II:—For the purpose of proviso (I) *supra* the Tribal/Difficult Areas shall be as under:-— 1. District Lahaul & Spiti. 2. Pangi and Bharmour Sub Division of Chamba District. 3. Dodra Kawar Area of Rohru Sub-Division. 4. Pandrah Bis Pargana, Munish Darkali and Gram Panchyat Kashapat, Gram Panchyats of Rampur Tehsil of District Shimla. 5. Pandrah Bis Pargana of Kullu District. 6. Bara Bhangal Areas of Baijnath Sub Division of Kangra District. 7. District Kinnaur. 8. Kathwar and Korga Patwar Circles of Kamrau Sub Tehsil, Bhaladh Bhalona and SangnaPatwar Circles of Renukaji Tehsil and Kota Pab Patwar Circle of Shillai Tehsil, in Sirmaur District. 9. Khanyol-Bagra Patwar Circle of Karsog Tehsil, Gada-Gussaini, Mathyani, Ghanyar, Thachi, Baggi, Somgad and Kholanal of Bali-Chowki Sub Tehsil, Jharwar, Kutgarh, Graman, Devgarh, Trailla, Ropa, Kathog, Silh-Badhwani, Hastpur, Ghamrehar and Bhatehar Patwar Circle of Padhar Tehsil, Chiuni, Kalipar, Mangarh, Thach-Bagra, North Magru and South Magru Patwar Circles of Thunag Tehsil and Batwara Patwar Circle of Sunder Nagar Tehsil in Mandi District. Explanation III.—For the purpose of proviso (I) *supra* the Remote/Rural Areas shall be as under: i) All stations beyond the radius of 20 Kms. from Sub Division/Tehsil headquarter. ii) All stations beyond the radius of 15 Kms. from State Headquarter and District head quarters where bus service is not available and on foot journey is more than 3 (three) Kms. iii) Home town or area adjoining to area of home town within the radius of 20 Kms. of the employee regardless of its category. (II) In all cases of promotion, the continuous *adhoc* service rendered in the feeder post if any,

			prior to regular appointment to the post shall be taken into account towards the length of service as prescribed in these rules for promotion subject to the condition that the *adhoc* appointment/ promotion in the feeder category had been made after following proper acceptable process of selection in accordance with the provisions of R & P Rules: Provided that in all cases where a junior person becomes eligible for consideration by virtue of his total length of service (including the service rendered on *adhoc* basis followed by regular service/appointment) in the feeder post in view of the provisions referred to above, all persons senior to him in the respective category/post/ cadre shall be deemed to be eligible for consideration and placed above the junior person in the field of consideration: Provided that all incumbents to be considered for promotion shall possess the minimum qualifying service of at least three years or that prescribed in the Recruitment & Promotion Rules for the post, whichever is less: Provided further that where a person becomes ineligible to be considered for promotion on account of the requirements of the preceding proviso, the person(s) junior to him shall also be deemed to be ineligible for consideration for such promotion. **Explanation.—**The last proviso shall not render the junior incumbents ineligible for consideration for promotion if the senior ineligible persons happened to be Ex-servicemen recruited under the provisions of Rule-3 of Demobilized Armed Forces Personnel (Reservation of Vacancies in Himachal State Non-Technical Services) Rules, 1972 and having been given the benefit of seniority thereunder or recruited under the provisions of Rule-3 of the Ex-servicemen (Reservation of vacancies in the Himachal Pradesh Technical Service) Rules, 1985 and having been given the benefit of seniority thereunder. (ii) Similarly, in all cases of confirmation, continuous *adhoc* service rendered on the feeder post if any, prior to the regular appointment against such posts shall be taken into account

			towards the length of service, if the *adhoc* appointment/promotion had been made after proper selection and in accordance with the provision of the Recruitment & Promotion Rules: Provided that *inter-se*-seniority as a result of confirmation after taking into account, *adhoc* service rendered shall remain unchanged.

Annexure-I

1.	**(a)**	**Name of Post**	Section Officer
	(b)	**No. of Posts**	96 (Ninety Six)
	(c)	**Classification**	Class-II (Gazetted)
	(d)	**Scale of pay**	` 10300-34800+` 5000 Grade Pay
	(e)	**Whether Selection or Non-selection post.**	Not Applicable
	(f)	**Age for direct recruits**	Between 18 to 45 years **Note.—**Age limit for appearing in the competitive Examination shall be reckoned on the first day of the year in which the post(s) is/are advertised for inviting applications from the candidates/ employees by the Himachal Pradesh Public Service Commission.
	(g)	**Minimum Educational and other qualification required for direct recruit(s).**	Bachelor's Degree from a recognized University with 03 (three) years regular service in the Department/ Board/ Corporation/ Autonomous Body/ University/ Co-operative Bank of the State of Himachal Pradesh.
	(h)	**Whether age & educational qualification prescribed for direct recruit will apply in the case of promotion.**	*Age:* Not applicable *Educational Qualification*: Not applicable
	(i)	**Period of Probation, if any**	Two years subject to such further extension for a period not exceeding one year as may be ordered by the competent authority in special circumstances and reasons to be recorded in writing.
	(j)	**Method of recruitment, whether by direct recruitment or by promotion/ secondment/ transfer and the percentage of post(s) to be filled in by various methods.**	As given in Appendix-A appended to Annexure-I.
	(k)	**In case of recruitment by promotion/secondment/transfer, grade from which promotion/ secondment/transfer is to be made.**	Not applicable
	(l)	**If Departmental Promotion/ Confirmation Committee exists, what is its composition.**	*(a) Departmental Promotion Committee:* Not applicable.

			*(b) Departmental Confirmation Committee:*As may be constituted by the Government from time to time.
	(m)	**Circumstances under which the HPPSC (Himachal Pradesh Public Service Commission) is to be consulted in making recruitment.**	As required under the Law.
2.	**(a)**	**Name of Post**	Assistant Controller
	(b)	**No. of Posts**	73 (Seventy Three)
	(c)	**Classification**	Class-I (Gazetted)
	(d)	**Scale of pay**	Rs.15600-39100 + Rs.5400/- Grade Pay
	(e)	**Whether Selection or Non-selection post.**	Selection
	(f)	**Age for direct recruits**	Not applicable
	(g)	**Minimum Educational and other qualification required for direct recruit(s).**	*(a) Essential Qualification(s):*Not applicable *(b) Desirable Qualification(s):*Not applicable
	(h)	**Whether age & educational qualification prescribed for direct recruit will apply in the case of promotion.**	*Age:* Not applicable *Educational Qualification*: Not applicable
	(i)	**Period of Probation, if any**	Not applicable.
	(j)	**Method of recruitment, whether by direct recruitment or by promotion/ secondment/ transfer and the percentage of post(s) to be filled in by various methods.**	100% by promotion.
	(k)	**In case of recruitment by promotion/secondment/transfer, grade from which promotion/ secondment/transfer is to be made.**	As given in Appendix-A appended to Annexure-I.
	(l)	**If Departmental Promotion/ Confirmation Committee exists, what is its composition.**	*(a) Departmental Promotion Committee:* DPC to be presided over by the Chairman, H.P. Public Service Commission or a Member thereof to be nominated by him. *(b) Departmental Confirmation Committee:* As may be constituted by the Government from time to time.
	(m)	**Circumstances under which the HPPSC (Himachal Pradesh Public Service Commission) is to be consulted in making recruitment.**	As required under the Law

3	**(a)**	**Name of Post**	Deputy Controller
	(b)	**No. of Posts**	25 (Twenty Five)
	(c)	**Classification**	Class-I (Gazetted)
	(d)	**Scale of pay**	Rs.15600-39100+ Rs.6600/- Grade Pay
	(e)	**Whether Selection or Non-selection post.**	Selection
	(f)	**Age for direct recruits**	Not applicable
	(g)	**Minimum Educational and other qualification required for direct recruit(s).**	(a) *Essential Qualification(s):*Not applicable (b) *Desirable Qualification(s)*:Not applicable
	(h)	**Whether age & educational qualification prescribed for direct recruit will apply in the case of promotion.**	*Age*: Not applicable *Educational Qualification*: Not applicable
	(i)	**Period of Probation, if any**	Not applicable
	(j)	**Method of recruitment, whether by direct recruitment or by promotion/ secondment/ transfer and the percentage of post(s) to be filled in by various methods.**	100% by promotion
	(k)	**In case of recruitment by promotion/secondment/transfer, grade from which promotion/ secondment/transfer is to be made.**	As given in Appendix-A appended to Annexure-I.
	(l)	**If Departmental Promotion/ Confirmation Committee exists, what is its composition.**	As may be constituted by the Government from time to time.
	(m)	**Circumstances under which the HPPSC (Himachal Pradesh Public Service Commission) is to be consulted in making recruitment.**	As required under the Law
4	**(a)**	**Name of Post**	Joint Controller
	(b)	**No. of Posts**	20 (Twenty)
	(c)	**Classification**	Class-I(Gazetted)
	(d)	**Scale of pay**	Rs.15600-39100 + Rs.7800/- Grade Pay
	(e)	**Whether Selection or Non-selection post.**	Selection
	(f)	**Age for direct recruits**	Not applicable
	(g)	**Minimum Educational and other qualification required for direct recruit(s).**	Not applicable
	(h)	**Whether age & educational qualification prescribed for direct recruit will apply in the case of promotion.**	*Age*: Not applicable *Educational Qualification*: Not applicable
	(i)	**Period of Probation, if any**	Not applicable
	(j)	**Method of recruitment, whether by direct recruitment or by**	100% by promotion

		promotion/ secondment/ transfer and the percentage of post(s) to be filled in by various methods.	
	(k)	**In case of recruitment by promotion/secondment/transfer, grade from which promotion/ secondment/transfer is to be made.**	As given in Appendix-A appended to Annexure-I.
	(l)	**If Departmental Promotion/ Confirmation Committee exists, what is its composition.**	As may be constituted by the Government from time to time.
	(m)	**Circumstances under which the HPPSC (Himachal Pradesh Public Service Commission) is to be consulted in making recruitment.**	As required under the Law
5	**(a)**	**Name of Post**	Controller
	(b)	**No. of Posts**	05 (Five)
	(c)	**Classification**	Class-I (Gazetted)
	(d)	**Scale of pay**	Rs.15600-39100 + Rs.8400/- Grade Pay
	(e)	**Whether Selection or Non-selection post.**	Selection
	(f)	**Age for direct recruits**	Not applicable
	(g)	**Minimum Educational and other qualification required for direct recruit(s).**	*(a) Essential Qualification(s):*Not applicable *(b) Desirable Qualification(s):*Not applicable
	(h)	**Whether age & educational qualification prescribed for direct recruit will apply in the case of promotion.**	*Age*: Not applicable Educational Qualification: Not applicable
	(i)	**Period of Probation, if any**	Not applicable
	(j)	**Method of recruitment, whether by direct recruitment or by promotion/ secondment/ transfer and the percentage of post(s) to be filled in by various methods.**	100% by promotion.
	(k)	**In case of recruitment by promotion/secondment/transfer, grade from which promotion/ secondment/transfer is to be made.**	As given in Appendix-A appended to Annexure-I.
	(l)	**If Departmental Promotion/ Confirmation Committee exists, what is its composition.**	As may be constituted by the Government from time to time.
	(m)	**Circumstances under which the HPPSC (Himachal Pradesh Public Service Commission) is to be consulted in making recruitment.**	As required under the Law

Annexure-II

INITIAL SELECTION, TRAINING AND EXAMINATION RULES FOR APPOINTMENT TO THE POST OF SECTION OFFICER UNDER THE HIMACHAL PRADESH FINANCE AND ACCOUNTS SERVICE

Subject to other conditions prescribed in the rules regulating the service, the initial selection of candidates for undergoing training to Himachal Pradesh Finance and Accounts Service and conduct of Himachal Pradesh Finance and Accounts Service Part-I and Part-II examination shall be regulated as under:—

1. The candidates (Employees) appearing in the competitive Himachal Pradesh Finance and Accounts Service entrance examination shall not be entitled for any special leave. They have to take leave from their employer for this examination.

2. The candidates shall have to bear their own expenditure for appearing in the Himachal Pradesh Finance and Accounts Service competitive examination.

3. The selected trainee candidates for undergoing the training for Himachal Pradesh Finance and Accounts Service Part-I and Part-II Examination shall execute a bond of ₹ 5,00,000/- (or such amount as may be determined by the Government from time to time) for serving the Government or the Public Sector Undertakings/Corporations/Boards/Universities, as may be required by the Government for a period of not less than 05 (five) years after successfully completing the training and qualifying Part-I and Part-II examinations. The requisite bond shall be submitted by the trainee candidate to the Director, Himachal Pradesh Institute of Public Administration, Fairlawns, Shimla on the very first day of joining for training, which will be forwarded by the said Institute to the Director, Treasuries, Accounts & Lotteries, Himachal Pradesh, Shimla for record and necessary action.

4. *Subjects and Syllabus for the Entrance Examination*.—The subjects and syllabus for the candidate appearing in preliminary Himachal Pradesh Finance and Accounts Service examination shall be as under:—

(a) Preliminary Examination.—There will be 120 multiple choice questions as specified below on the basis of syllabus prescribed for main examination. The duration of the test will be of two hours. The marks obtained by the candidates who are declared qualified for written examination will not be counted for determining their final order of merit. The number of candidates to be admitted to the main examination will be ten (10) times of the number of vacancies to be filled:—

English & Hindi	40 questions
Omnibus Accounts	40 questions
FRSR & HPFR, 2009	40 questions

Note.—There will be negative marking for incorrect answers (as detailed below) for all questions:

(a) There are four alternatives for the answers to every question. For each question for which a wrong answer has been given by the candidate, one fourth (0.25) of the marks assigned to that question will be deducted as penalty.

(b) If a candidate gives more than one answer, it will be treated as wrong answer even if one of the given answers happen to be correct and there will be same penalty as above for that question.

(c) If a question is left blank *i.e.* no answer is given by the candidate, there will be no penalty for that question.

(d) Where there will be two correct answers instead of one correct answer out of four options of a question, all those candidates who will encode any one of these two correct answers will be awarded marks allotted to that question.

(b) Main Examination:—The Syllabus for main examination will be as under:—

Paper-I	English and Hindi	Precis, letter writing, noting and drafting and other general questions to test the candidate's ability to write Correct English/Hindi. The questions from English/Hindi will carry 75 marks each.
Paper-II	Omnibus Accounts	Questions will be on Rules relating to Pay Fixation, Pension, T.A., LTC, Leave and GPF.
Paper-III	FR, SR and Himachal Pradesh Financial Rules (HPFR), 2009.	Questions will be on Fundamental Rules & Supplementary Rules and Himachal Pradesh Financial Rules, 2009.

Note 1.—The standard of English Paper shall be similar to that of the Degree of any recognized Indian University and Standard of Hindi Paper shall be similar to that of 10+2 examination of any recognized Board of School Education.

Note 2.—Each Paper shall carry 150 marks and will be of three hours duration.

Note 3.—The medium of examination shall be English except for Paper I for which the medium of examination shall be both English and Hindi part wise.

5. Number of chances for appearing in Entrance Examination:

(i) No employee shall be allowed more than five chances to sit in the entrance examination.

(ii) The candidates who have been finally been declared unsuccessful in Himachal Pradesh Finance and Accounts Service examination held after completion of training will not be eligible to sit in the entrance examination again.

6. Selection of candidates for Training:

(a) The Government shall send a requisition to the Himachal Pradesh Public Service Commission for conducting the open competitive Himachal Pradesh Finance and Accounts Service Entrance Examination against the likely vacancies latest by 31st March of the year in which the Government decides to commence the training. The

Commission shall conduct the aforesaid examination in the manner prescribed by it keeping in view the syllabus for the entrance Examination in the month of May/June of the same year unless the Commission decides otherwise depending upon the circumstances. The Government while sending the requisition shall clearly furnish the details regarding number of vacancies determined to be filled in during the next two years.

(b) The selection of candidates for training shall be subject to the orders regarding reservation in the service for Scheduled Castes/Scheduled Tribes/Other Backward Classes, other categories of persons issued by the Himachal Pradesh Government from time to time.

(c) (i) The minimum pass marks shall be 40% in each paper and 45% in aggregate, but for reserved category the percentage will respectively be 5% less.

(ii) The final selection shall be made strictly in order of merit, of course keeping in view the reservation of seats for reserved categories.

(iii) The Commission shall intimate the final list of selected candidates for undergoing training for Part-I and Part-II examination at HIPA to the concerned Head of Departments/Appointing Authorities of the candidates, Director, HIPA and Director, Treasuries, Accounts and Lotteries, Himachal Pradesh as well as to the candidates concerned.

(iv) The seniority of the officers appointed to the service shall be determined on the basis of marks obtained by them in both Part-I and Part-II examinations in first attempt. In case the marksare equal then the candidate who is senior in age will be placed above the candidate junior in age.The trainee(s) who will not pass all the papers in first attempt, will be placed below the candidates who have passed the examinations for both the parts in first attempt, on the basis of marks obtained by him/her in order of passing both the parts.

7. Training:

(a) The Director, HIPA shall intimate the candidates selected for undergoing training, the scheduled date of commencement of training for Part-I and Part-II examinations.

(b) In case any candidate selected to undergo training fails to report for training to the Director, HIPA by the scheduled date of the commencement of training, the period of such absence may be condoned by the Director, HIPA on the written request of the candidate provided the reasons for such absence were beyond the control of the applicant and the Director, HIPA is of the opinion that it may be possible for the applicant to make up for the lost period.

(c) The period of training for Himachal Pradesh Finance and Accounts Service Part-I and II examinations shall be 5 months in each part.

(d) The appointment of the trainee candidate in the Finance Department after successful completion of Part-I and Part-II Examination shall be subject to the obtaining of Vigilance Clearance Certificate in his / her favour by his parent Department from the Vigilance Department.

(e) The period of training of Part-I and Part-II and examination shall be treated as duty:

Provided that the period of training in respect of the candidates shall be treated as duty and they shall be entitled for TA / DA as per rules only if they qualify the Himachal Pradesh Finance and Accounts Service Part-I and Part-II examination in the same or subsequent sessions in accordance with the rule 8 (4).

8. Examination and Result:

(1) The Himachal Pradesh Finance and Accounts Service Part-I and Part-II examination for the candidates undergoing training in Himachal Pradesh Institute of Public Administration, Shimla shall be conducted by the Commission.

(2) The subjects and syllabus for Himachal Pradesh Finance and Accounts Service Part-I and II training to be conducted by HIPA shall be as per Appendix-B and Appendix-C attached with these rules.

(3) The Commission on receipt of information regarding the date of completion of Training of Himachal Pradesh Finance and Accounts Service Part-I and Part-II from Himachal Pradesh Institute of Public Administration Fairlawns, Shimla shall conduct the examination on a date immediately after the completion of training. The Director, HIPA will send such information at least 1-1/2 months before the completion of training.

(4) A candidate shall not be allowed to appear in either part of the examination more than three times.

(5) In order to pass the examination, a candidate must obtain 50% marks in each paper. Where there are two parts in a paper, marks obtained in both the parts shall be counted together.

(6) A candidate shall be eligible to be admitted for Himachal Pradesh Finance and Accounts Service Part-II training with other successful candidates who have qualified the Himachal Pradesh Finance and Accounts Service Part-I examination even if he fails to qualify the said examination:
Provided that the result of Himachal Pradesh Finance and Accounts Service Part-II examination of such candidate shall not be declared till he qualifies the Himachal Pradesh Finance and Accounts Service Part-I examination.

Provided further that in case a candidate fails to pass all the papers even after availing three chances, separately both in Part-I and Part-II examinations, his result for Himachal Pradesh Finance and Accounts Service Part-I and Part-II examinations shall stand cancelled automatically.

(7) The Commission shall intimate the list of successful candidates including the marks obtained by them in all the papers of Part-I & II examination to the Director, Treasuries, Accounts & Lotteries, Himachal Pradesh.

(8) Candidate(s) shall be required to bring their own books in examination in those papers in which the aid of such books is allowed. Those books shall not contain any extraneous material but shall be bare reference books only. In case a candidate is found to have indulged in unfair means during the examination, he / she may be disqualified for the entire examination.

APPENDIX-B

SYLLABUS FOR HIMACHAL PRADESH FINANCE AND ACCOUNTS SERVICE PART-I EXAMINATION

Paper	Time allowed	Max. Marks	Syllabus
Paper-I Office Procedure and Communication.	3 Hours	100	1. HP Office Manual: With special emphasis on Chapters V, VI, IX, X, XI, XII, XIII, XIV, XVI, XVIII, XIX, XXII. 2. Office Noting and Correspondence. 3. Drafting of various types of official Communication.
Paper-II Principles of Commercial Accounting **(Without books).**	3 Hours	100	1. Commercial Accounting-Principles and Concepts. 2. Books of Accounts and Book Keeping. 3. Bank Reconciliation Statement. 4. Preparation of Final Accounts *i.e.* Manufacturing/Trading, Profit and Loss Account and Balance Sheet. 5. Depreciation, Reserve and other Funds. 6. Financial statements of Non-profit Organizations *i.e.* Preparation of Receipt and Payment Accounts, Income and Expenditure Accounts and Balance Sheet.
Paper-III Civil Services Rules and Regulations a. Theoretical **(Without Books)** b. Practical **(With Books)**	3 Hours 3 Hours	100 100	1. Fundamental Rules, 2. CCS (TA) Rules and Leave Travel Concession Rules. 3. CCS (Leave) Rules, 1972. 4. CCS (Pension), Rules, 1972 and New Pension Scheme. 5. General Provident Fund Rules, 1960. 6. CCS (Temporary Service) Rules. 7. H.P. Employees Group Insurance Scheme-1984 and Group Personal Accident Insurance Schemes. 8. CCS Joining Time Rules, 1979. 9.
Paper-IV Structure of Government Accounts and Budget. **(With Books)**	3 Hours	100	1. Structure of Government Accounts. 2. Classification of Accounts in Government. 3. Constitutional provisions relating to preparation and presentation of Budget, Finance and Appropriation Accounts, Money Bills, Finance Commission and Planning Commission/NITI. (Constitution of India Part VI-Chapter-III (Article 107 to 117, 119, 196 to 209 and Part XII-Chapter-I (Article 266,267, 280,283 to 291). 4. H.P. Financial Rules, 2009 (Chapters 3 and 4) 5. New Trends in Budgeting *viz*. a *viz*. Zero Base Budgeting, Performance Budgeting and Capital Budgeting techniques.

			6. H.P. Fiscal Responsibility and Budget Management Act, 2005 and H.P. Fiscal Responsibility and Budget Management Rules. 7. Legislative Financial Committees: a. Estimate Committee b. Public Accounts Committee c. Committee on Public Undertakings d. Standing Committees for scrutiny of Demands for Grants etc.
Paper-V Computer Applications **Part-A** Theory **(Without Books).**	1½ Hours	50	**1. Computer basics** (i) An introduction to Computers (ii) An overview of Computer Hardware (iii) Types of Computers **(20 Marks)** **2. Standard application of software** (i) M.S. Word (ii) M.S. Excel. (iii) M.S. Power Point (iv) Internet/E-Mail Service. **(30 Marks)**
Part-B Practical **(Without Books).**	1½ Hours	50	How to install and use basic input/output devices. Practical knowledge of MS-Word, MS-Excel and MS Power Point. Managing files/folders in MS Word, MS Power Point. Tally, e-pension, e-vitran, e-NPS, e-Challan, OLTIS, e-kosh, e-salary, Online filing of ITR and quarterly TDS return, PMIS etc. **(50 Marks)**

APPENDIX-C

SYLLABUS FOR HIMACHAL PRADESH FINANCE AND ACCOUNTS SERVICE
PART-II EXAMINATION

Paper	Time allowed	Max. Marks	Syllabus
Paper-I Financial Rules and Accounting Procedures **(With Books).**	3 Hours	100	1. Himachal Pradesh Financial Rules, 2009 (except chapters 3 and 4) . 2. H.P. Treasury Rules and Subsidiary Treasury Rules. 3. Account Code Vol. I & II 4. H.P. Store Procurement Rules / Instructions

Paper	Time allowed	Max. Marks	Syllabus
			(70 Marks) 5. PWD Accounts (Central P.W.D. Account Code- with special reference to preparation of Cash Book, Contractor's Ledger, Preparation of Contractor's Bills etc. excluding the portion relating to Administrative matters). **(30 Marks)**
Paper-II Service and Conduct Rules **(Without Books).**	3 Hours	100	1. General conditions of Service and Constitutional Provisions- Relating to service 2. Appointment, Probation, Confirmation, Formulation of R&P Rules. 3. Training 4. Seniority 5. Reservation 6. Promotion 7. Annual Performance Appraisal Report 8. Union & State Public Service Commissions **(60 Marks)** 9. CCS (Conduct) Rules, 1964 10. CCS (CCA) Rules, 1965 **(40 Marks)** (Suggested Books-Hand Books on Personnel Matters-Department of Personnel H.P. and related portion of Constitution of India and other Reference Books).
Paper-III Cost Accounting and Auditing **(Without Books)**	3 Hours	100	**Cost Accounting** **(75 Marks)** 1. Introduction to Cost Accounting: a) Objective and scope of cost accounting b) Cost Centers and cost units c) Elements of cost 2. Cost ascertainment a) Material cost (i) Procurement Procedures, store procedures and documentation in respect of receipts and issue of stock, stock verification. (ii) Inventory Control-techniques of fixing of minimum, maximum and recorder levels, Economic order quantity, ABC classification, stock taking. (iii) Inventory accounting (iv) Consumption-identification with products of cost centers, basis for consumption centers in financial accounts, monitoring of consumption.

Paper	Time allowed	Max. Marks	Syllabus
			b. Employee Cost : (i) Attendance and payroll procedures, over view of statutory requirements, overtime, idle time and incentives. (ii) Labour turnover (iii) Utilization of direct and indirect labour, charging of labour cost, identifying labour hours with work orders or batch or capital jobs. c. Direct Expenses : Sub- contracting- control on material movements, identification with the main product or service. d. Overheads (i) Functional analysis- factory, administration, selling, distribution, research and development. (ii) Behavioral analysis – fixed, variable, semi variable. 3. Costing System i) Job Costing ii) Batch Costing iii) Contract iv) Process Costing **Auditing (25 marks)** 1. Auditing Concepts- Nature and limitations of Auditing, basic principles governing an audit, Ethical principles and concept of Auditor's Independence. 2. Auditing engagement – Audit planning, Audit programme, Control of quality of audit work, Delegation and supervision of audit work. 3. Documentation – Audit working papers, Audit files: Permanent and current audit files, Ownership and custody of working papers. 4. Internal Control - Elements of internal control, Review and documentation, Evaluation of internal control system Internal control questionnaire, Internal control checklist, Tests of Control. Application of concept of materiality and audit risk. Concept of Internal Audit. 5. Internal Control and Computerized Environment:- Approaches to Auditing in Computerized Environment.

Paper	Time allowed	Max. Marks	Syllabus
			6. Audit Sampling- Types of sampling, Test checking, Techniques of test checks.
Paper-IV Advanced Commercial Accounts and Taxation **(Without Books)**	3 Hours	100	**<u>Accounting</u>** **(75 Marks).** 1. Method of Accounting-Mercantile (Accrual) or cash, with main emphasis on Mercantile (Accrual) Method of Accounting. 2. Company Accounts: Preparation of financial statements-Profit and Loss Account, Balance sheet and Cash Flow statement, Time value of money, Working capital financing, Financial statement analysis, Financing decisions. 3. Accounting Standards issued by the Institute of Chartered Accountants of India. Working knowledge of:— AS 1:Disclosure of Accounting Policies AS 2 :Valuation of Inventories. AS 6 :Depreciation Accounting AS 9 :Revenue Recognition AS 10 Accounting for Fixed Assets 4. Accounting in Computerized Environment:- An overview of computerized accounting system-Salient features and significance, Concept of Grouping of accounts, Codification of accounts, Maintaining the hierarchy of ledger, Accounting packages and consideration for their selection. Generating Accounting Reports. **Taxation: Income Tax** **(25 Marks)** 1. Important definitions in the Income Tax Act, 1961. 2. Basis of charge:- Rates of taxes applicable for different types of assesses. 3. Heads of Income: Salaries, Income from House Property, Profit and gains of business or profession, Capital Gains and Income from other sources. 4. Income under the head salaries (Section 15 to 17) 5. Relief when salary etc. is paid in arrears or in advance- Section 89. 6. Provision for filing of return of income.

नियन्त्रक, मुद्रण तथा लेखन सामग्री, हिमाचल प्रदेश, शिमला–5 द्वारा मुद्रित तथा प्रकाशित
इलेक्ट्रॉनिक हस्ताक्षरित राजपत्र, वैबसाइट http://rajpatrahimachal.nic.in पर उपलब्ध है एवम् ऑनलाइन सत्यापित किया जा सकता है